

5/100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

M.P-84/02 order sheet pg-1 INDEX

allowed date-10/7/02

O.A/T.A No. 4.27/2001

R.A/C.P No.....

E.P/M.A No. 84/2002

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SECTION OFFICER (Judl.)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORDER SHEET

Application No. 427 /2001

Applicant(s) :- N.C. Baruah (omn)

Respondent(s) :- U.O.I. (omn)

Advocate for the Applicant :- K. Sinha, S.K. Ghosh

Advocate for the Respondent :- Case.

Notes of the Registry	Date	Order of the Tribunal
This is application in form C. E. for Rs. 50/- deposited vide P. O. P. No. 69788 SIS	22.10.01	After hearing Mr. S.K. Ghosh learned counsel for the applicant and Mr. B.C. Pathak, learned Addl.C.G.S.C. for the respondents, the application is admitted.
Dated ... 22.9.2001.		Issue notice.
Dy. Registrar		List on 15/11/01 for further order.
Pl. copy.		I C Usha
NS 22/10/2001	mb	Member
Photo copies machine is out of order since 22/10/01, so 17/11/01. Hence Notice is declared and sent to SIS for now to the respondent. No 1 to 4 to Regd AID.	15.11.01	Awaited service report. List on 11/12/01 for order.
12/11/01.	mb	I C Usha Member
DINo <u>4199-4202</u>	11.12.01	Four weeks time is allowed to the respondents to file written statement. List on 7.1.02 for order.
Dtd <u>13/11/01</u>		I C Usha Member
① Service report are still awaited.	mb	
20 11/12/01		

7.1.2002

2
List the case on 7.2.2002 to enable the respondents for filing of written statement.

No written statement has been filed.

BB
6.2.02

ICC Shar

Vice-Chairman

bb

7.2.02

Mr. B.C. Pathak, learned Addl. C.G.S. C. appearing for the respondents prayed for time for filing written statement. Earlier, on two other occasions, we granted time to file written statement. We again allow further four weeks time as a last chance for filing written statement.

List on 14.3.2002 for order.

2-4. 2002

WTS submitted

mb

by the Report Nos
1, 2, 3 and 4.

BB

14.3.2002

ICC Shar

Member

Vice-Chairman

No written statement came forth though time granted. List the case for hearing on 11.4.2002. In the meantime, the respondents may produce the connected records, if so advised.

The respondents may also file written statement within two weeks from today.

ICC Shar

Member

Vice-Chairman

bb

11.4.02

Heard learned counsel for the parties. Hearing concluded. Judgment delivered in open Court. Kept in separate sheets. Application is disposed of. No costs.

ICC Shar

Member

Vice-Chairman

lm

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CENTRAL ADMINISTRATIVE TRIBUNAL ::
GUWAHATI BENCH.

O.A./R.A. NO. . 427 of 2001 of

11.4.02
DATE OF DECISION

Shri N.C. Baruah & 22 others

APPLICANT(S)

Mr. N. Singh, Mr. S. K. Ghosh

ADVOCATE FOR THE APPLICANT(S)

- VERSUS -

Union of India & Ors.

RESPONDENT(S)

Mr. B. C. Pathak, Addl. C. G. S. C.

ADVOCATE FOR THE
RESPONDENTS.

THE HON'BLE

MR. JUSTICE D. N. CHOWDHURY, VICE-CHAIRMAN

THE HON'BLE

MR. K. K. SHARMA, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the judgment is to be circulated to the other Benches ?

X.

Judgment delivered by Hon'ble **VICE-CHAIRMAN**

L

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No.427 of 2001

Date of Order: This the 11th Day of April 2002

HON'BLE MR.D.N.CHOWDHURY, VICE-CHAIRMAN

HON'BLE MR.K.K.SHARMA, ADMINISTRATIVE MEMBER

1. Shri Nirmal Chandra Baruah(& 22 others).

S/O.Sri Raseswar Baruah

Resident of Village Suteragaon

P.O. Takelagaon.

Dist.Jorhat, Assam

(The applicants are all Casual employees of the
Bharat Sanchar Nigam Ltd (in short BSNL), Jorhat
(SSA)

By Advocate Mr.N.Singh, Mr.S.K.Ghosh

-Vs-

1. The Union of India,

Through the Secretary to the

Govt. of India,

Ministry of Communication

Department of Telecommunication

New Delhi.

2. The Chief General Manager

Assam Circle,

Govt. of India

Department of Telecommunication

Ulubari, Guwahati

3. The General Manager

Sharat Sanchar Nigam Limited

Jorhat Telecom District

Jorhat-785001

4. The Deputy General Manager(Admn).

Bharat Sanchar Nigam Limited

Jorhat Telecom District

Jorhat-785001.

By Advocate Mr.B.C.Pathak, Addl.C.G.S.C.

O R D E R.

CHOWDHURY J.(V.C.):

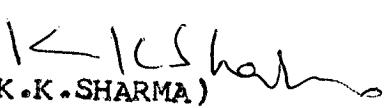
Heard Mr.N.Singh learned counsel appearing on
behalf of the applicant and also Mr.B.C.Pathak, learned

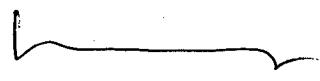
contd/-

Addl.C.G.S.C. for the Respondents. Upon hearing the learned counsel for the parties and on consideration of materials on record we are of the opinion that ~~the~~ further probe into ~~the~~ the claim of the applicants is required to be undergone.

2. This order we have passed in view of the forwarding (Annexure 3) Memo No.X-5/C/RR/98-99/101 Jorhat dated Nil signed by Sr.Telcom District Manager, Jorhat, whereby the list of the Casual Labourers/Full Time/Part Time with details particulars was forwarded. The aforesaid communication also indicated the detailed particulars of their services duly endorsed and certified the authenticity of the facts ~~checked~~ with available in record. In view of the facts cited above we feel that the case of the applicants are required to be re-checked by taking into consideration the documents and giving the opportunity to the applicant to justify their case with supporting the materials. With the observations made above, the application is disposed of with directions to the respondents to verify the claim of the applicants. The applicants may also personally move the department with representation in writting narrating all facts within one month. The respondents may examine the representations as early as possible preferably within one month from the date of receipt of the representation and pass a reasoned order and communicate the same to the applicants.

3. The application is accordingly, disposed of. There shall however, no order as to costs.


(K.K.SHARMA)
ADMINISTRATIVE MEMBER


(D.N.CHOWDHURY)
VICE-CHAIRMAN

22 OCT

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

(An Application under Section 19 of the Administrative Tribunals Act,
1985)

Title of the case : O.A. No. 427 /2001

Shri Nirmal Chandra Baruah and others : Applicant

- Versus -

Union of India & Others: Respondents.

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Date 22.10.01

Filed by
Savitriben
Advocate

Sri Nirmal Chandra Baruah

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH : GUWAHATI

(An Application under Section 19 of the Administrative Tribunals Act,
1985)

O.A. No. 427 /2001

BETWEEN

1. Shri Nirmal Chandra Baruah
S/o Sri Raseswar Baruah
Resident of village Sutergaon,
P.O. Takelagaon,
District-Joprhar, Assam
2. Sri Madhu Bora
Son of Sri Ganesh Bora
Resident of village Assaibarigaon,
P.O. Chowtang,
Dist. Jorhat, Assam.
3. Sri Jibon Bora
Son of Sri Giridhar Bora,
Resident of village Feehual
p.O. Feehual
District-Jorhat (Assam)
4. Sri Padum Handique
Son of Tapuram Handique
Village Alongmora, P.O. Alongmora,
District-Jorhat, Assam.
5. Sri Nandeshwar Bora,
Son of Sonti bora
Village Seeter Gaon
P.O. Takela Gaon,
District-Jorhat, Assam.
6. Sri Joyram Kolita
Son of Late Dauram Kolita
Village Da Gaon
P.O. Gorokhai Dol

Filed by the
Shri Nirmal Chandra Baruah
through : Sigilbhashi Advocate 01/02/2001

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District-Jorhat, Assam.

7. Sri Ramen Sarmah,
Son of Debeshwar Sarmah,
Vill 1 No. Sonari Gaon
P.O. Alongmora
Dist. Jorhat, Assam.

8. Sri Anjan Dutta
Son of Chaniram Dutta
Village Rangdoi Jagonia Gaon
P.O. Rangboi Chariali
District-Jorhat, (Assam).

9. Sri Prasanta Gogoi
Son of Naren Gogoi
Village Chowni Gaon
P.O. Bar Bhat-4
District - Jorhat

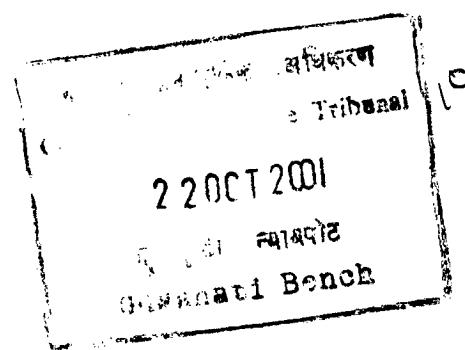
10. Sri Babul Bora
Son of Robin Bora
Village Charibahi Dulia Gaon
P.O. Charibahi,
District-Jorhat, Assam.

11. Sri Jugal Gogoi
Son of Jogeswar Gogoi
Village Ujaninonai Gaon
P.O. Rangajan,
District-Jorhat, Assam.

12. Sri Ajit Bora
Son of Thairam Bora
Village Along Mora Gaon
P.O. Alongmora,
District-Jorthat (Assam)

13. Sri Horen Bora
Son of Debeshwar Bora
Village Chowni Gaon

Sri Niamud Ich. Boroiat.



P.O. Barhat-4
Dist. Jorhat (Assam)

14. Sri Khagen Gogoi
Son of Late Padma Gogoi
Vill Chowni Gaon
P.O. Barhat
District-Jorhat.

15. Sri Kasheswar Bora
Son of Moniram Bora
Village Hatigar Nowselia Gaon
P.O. Chowkial Gaon
Dist. Jorhat.

16. Sri Mohen Bora
Son of Sarukam Bora
Village Khirkhowa Gaon
P.O. Chowkial
District-Jorhat(Assam)

17. Dhiren Borah
Son of Late Dhandiram Boruah
Vill Hatigar Nowsolia Gaon
P.O. Chowtang
District-Jorhat

18. Sri Nila Kanta Bora
Son of Late Rasheswar Bora
Vill. Solmora Gaon
P.O. Molow Pather
Dist. Jorhat, Asam.

19. Sri Robin Bora
Son of Sarespai Bora
Vill. 1 No. Sonari Gaon
Pl.O. Alongmorea
District-Jorhat (Assam).

20. Sri Rantee Dutta
Son of Late Bhaben Dutta

Sri Niranjan Ch. Bora

Village Greakhia Dall
District Jorhat(Assam)

22 OCT 2001
Guwanati Bench

21. Md. Rasid Ali
Son of Md. S. Ahmed
Village Melamora Gaon
P.O. Melamora
District-Jorhat(Assam)
22. Sri Mokes Dutta
Son of Konakeswar Dutta
Vill Da-Gayan Gaon
P.O. Dhekar Garaha
District-Jorhat(Asam)
23. Sri Biren Borad
Son of Bhuban Bora
Vill 2 No. Charibahi Gaon
P.O. Dhalajan
District-Jorhat(Asam).

...Applicants

-AND-

1. The Union of India,
Through the Secretary to the
Govt. of India,
Ministry of Communication,
Department of Telecommunication,
New Delhi.
2. The Chief General Manager,
Assam Circle,
Govt. of India,

Sri Nizam, Ch. Bazaar,

22 OCT 2001

Guwanati Bldg

Department of Telecommunication,
Ulubari, Guwahati

3. The General Manager
Bharat Sanchar Nigam Limited
Jorhat Telecom District
Jorhat-785001.
4. The Deputy General Manager (Admn.)
Bharat Sanchar Nigam Limited
Jorhat Telecom District
Jorhat-785001.

..... Respondents.

DETAILS OF THE APPLICATION

1. Particulars of order against which this application is made.

This application is made against the order dated 10.1.2001 issued under letter No.X-1/Con/Part II/2000-2001/61 by the Deputy General Manager, office of the General Manager, Bharat Sanchar Nigam Ltd., Jorhat in a printed format to each of the applicants ignoring their case for conferment of Temporary status and Regularisation in total violation of the Scheme issued by the Department of Telecom and therefore the applicants are praying for a direction to the respondents to consider the case of the applicants for conferment of Temporary status as they have all the criteria for granting Temporary Status in the Scheme.

2. Jurisdiction of the Tribunal.

The applicant declares that the subject matter of this application is well within the jurisdiction of this Hon'ble Tribunal.

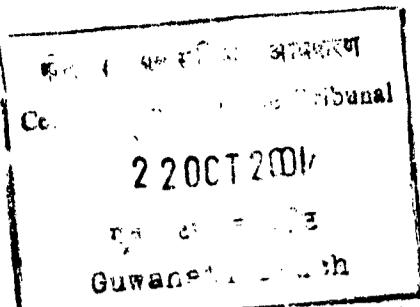
3. Limitation.

The applicant further declares that this application is filed within the limitation prescribed under section-21 of the Administrative Tribunals Act, 1985.

4. Facts of the case.

- 4.1 That the applicants are citizen of India and as such he is entitled to all the rights, protections and privileges as guaranteed under the Constitution of India.

Sri-Subrata Ch. Baruah



4.2 That your humble applicants are all ~~casual~~ employees of the Bharat Sanchar Nigam Ltd. (in short BSNL), Jorhat SSA and everyone of them had rendered more than 240 days of work in a given year, and as such they are entitled to be considered for regularisation on being conferred with the temporary status as per Casual Labourers (Grant of Temporary Status and Regularisation) Scheme 1989, adopted by the Government of India, Ministry of communication vide Ministry's letter No. 269-10/89-STN dated 7.11.1999.

4.3 That the applicants were serving as casual Mazdoor in different offices of the department of Telecommunication of the Government of India under Jorhat SSA of the Jorhat Telecom District (as it was earlier known before constitution of BSNL), till the month of May 1998.

4.4 That the Govt. of India, Ministry of Communication, made a scheme known as Casual Labourers (Grant of Temporary Status and Regularisation) Scheme in the year 1989. This scheme was communicated by letter No. 269-10/89-STN dated 7.11.89 and it came into operation with effect from 1.10.1989. Certain casual employees, who completed 240 days of service in a given year, had been given the benefit under the said scheme, such as conferment of temporary status, wages and daily wages with reference to the minimum pay scale of regular Group 'D' employees including the D.A. and H.R.A. Later on, by letter dated 17.12.1993 the Govt. of India clarified that the benefits of the scheme should be confined to the casual employees who were engaged during the period from 31.3.1985 to 22.6.1988. However, in the Department of Posts, those casual labourers who were engaged as on 29.11.1989 were granted the benefit of Temporary status on satisfying the eligibility criteria. The benefits were further extended to the casual labourers of Department of Posts as on 10.9.1993 pursuant to the judgment of the Ernakulam Bench of the Hon'ble Central Administrative Tribunal passed on 13.3.1995 in O.A. No. 750/1994.

Sri. Nirmal Ch. Baruah

22 OCT 2001
Guwahati Bench

Sri. Md. Md. Cher Bocca.

4.5 That in view of the facts and circumstances as has been revealed in the preceding paragraphs the present applicants had also claimed that the benefit extended to the casual employees working under the Department of Posts are liable to be extended to the casual employees working in the Telecom Department as the applicants are also similarly situated. But since the authorities concerned in the Department of telecom did not consider their claim favourably, some of the applicants as well as other similarly situated persons had approached this Hon'ble Tribunal by filing two Original applications which were registered as O.A. No. 302 and 229 of 1996, whereupon this Hon'ble Tribunal by order dated 13.8.1997 directed the Respondents to give similar benefits to the applicants as was given to the casual labourers working in the Department of Posts.

4.6 That, it is most respectfully stated that instead of complying with the direction given by this Hon'ble Tribunal, the respondent authorities choose to terminate the services of the applicants and other similarly situated persons with effect from 1.6.1998 by oral orders. The applicants being aggrieved by the verbal order of termination of their respective services along with other similarly situated persons approached this Hon'ble Tribunal by filing a series of application being O.A. Nos. 107/98, 112/98, 114/98, 118/98, 120/98, 135/98, 136/95, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98. The said O.As. were decided on 31.7.1999 by the Hon'ble Tribunal by a common order directing the respondent authority to examine the case of each applicant individually in consultation with the records and thereafter pass a reasoned order on merits within a period of six months.

A copy of the aforesaid order dated 31.8.1999 is annexed hereto and the same is marked as Annexure-1.

4.7 That thereafter each of the applicants have approached the competent authority concerned for consideration of their respective case, as has been directed by this Hon'ble Tribunal in its order dated 31.8.1999 and also appeared before a committee with documentary evidence available with them on various dates in the

CCW	22 OCT 2001
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month of May/June, 2000, constituted by the authorities for examining the relevant records so far as the period of service rendered by the applicants.

Thereafter, when all of your humble applicants were eagerly waiting for a favourable decision in their favour in the light of the judgment and order dated 31.7.1999 but surprisingly the respondent authority has issued the impugned orders printed in a common format under No. X-1/Con/Part-II/2000-2001/61 dated 10.1.2001, forwarded to each of the applicants individually rejecting the claim for conferment of temporary status and regularisation. The respondents more particularly the respondent No.4 informed by the impugned letter dated 10.1.2001 that the case of the applicants for conferment of Temporary Status and Regularisation, as per the casual labour (Temporary Status and Regularisation) scheme 1989, could not be considered purportedly because they have not completed 240 days of work in any preceding calendar year. It is relevant to mention here that all the applicants have completed more than 240 days work in a particular calendar year. The detail particulars of the services rendered by the applicants under respondents are shown below for kind perusal of the Hon'ble Tribunal.

Sl. No.	Name	No. of days worked in 1993	No. of days worked in 1994	No. of days worked in 1995	No. of days worked in 1996	No. of days worked in 1997	No. of days worked in 1998
1	N.Ch.Baruah	-	120	300	60	280	154
2	Madhu Bora	-	150	180	240	270	150
3	Jiban Bora	-	-	-	243	238	-
4	Padum Handique	-	212	243	342	206	150
5	Nandeswar Bora	-	212	243	342	206	150
6	Jayram Kalita	-	212	243	342	206	150
7	Ramen Sharma	-	212	243	342	206	150

Sri. Bhupendra Bora
Advocate

22 OCT 2001

Guwahati Bench

8	Anjan Dutta	-	212	243	342	206	150
9	Praanta Gogoi	-	212	243	271	206	105
10	Babul Bora	-	212	243	342	206	150
11	Jugal Gogoi	-	212	243	342	206	150
12	Ajit Bora	-	212	243	342	206	150
13	Haren Bora	-	212	243	342	206	122
14	Khagen Gogoi	-	212	243	342	206	120
15	Mohon Bora	-	212	243	342	206	120
16	Kasheswar Bora	-	212	243	342	206	150
17	Dhiren Bora	-	212	243	342	206	146
18	Nilakanta Bora	-	212	243	342	206	120
19	Rabin Bora	-	212	243	342	206	65
20	Rantu Dutta	-	212	243	271	206	123
21	Rasid Ali	344	318	326	328	308	44
22	Mohan Dutta	-	212	243	342	206	122
23	Biren Bora	140	126	244	272	210	113

The copies of the aforesaid common order dated 10.1.2001, issued to each of the applicants with the identical text and Memo No. in a common format and relevant portion of the aforesaid Register for casual labour under Jorhat SSA are marked as, Annexure-2 & 3 respectively.

Your humble applicants further craves leave to produce each of the aforesaid common order dated 10.1.2001 issued individually to them at the time of hearing of this application.

4.8 That it is stated that the Government of India, Ministry of Communication, Department of Telecommunication Services, New Delhi vide their letter bearing No.2694/93-STM-II(Pt) dated 9.2.2000 sanctioned 672 posts for grant of temporary status amongst the existing casual workers and it is also stated in the said letter

Sri - Nirmal Chandra Bora

22 OCT

Guwahati - 781001

dated 9.2.2000 that all other condition stipulated in the letter dated 12.2.1989 remain unchanged. In this connection it is relevant to mention here that after receipt of the sanction letter from the department of Telecommunication Services the Chief General Manager, Telecom, Assam Circle distributed some of the posts for grant of temporary status among the various divisions/circles under the CGMT, Assam Telecom Services and the applicant came to know that still some more sanction posts are available with the respondents for conferring benefit of temporary status. Therefore Hon'ble Tribunal be pleased to declare that the present applicants are temporary status casual Mazdoor and further be pleased to direct the respondents to grant the benefit sanctioned under the scheme for grant of temporary status and regularisation with immediate effect along with back wages or till the formal order reinstatement is passed.

4.9 That your applicants are being entrusted with regular nature of job namely, cable construction, cable laying, internal wiring, fault repairing, cable maintenance, line work, overhead line maintenance, new connection, line testing, battery charge etc as such the nature of job entrusted to the applicants is perennial nature, therefore there is no difficulty on the part of the respondents to absorb the applicants on regular post and also there is no difficulty to grant temporary status under the relevant scheme stated above.

4.10 That it is stated that subsequently the respondents issued the impugned orders bearing letter No.X-1/Con / partII/2000-2001 /61 DATED JORHAT 10th January 2001 in respect of all the applicants wherein it is stated that the case of the present applicants has been examined following the order of the Hon'ble Court passed on 31.8.1999 in O.A. Nos. 302 and 229 of 1996 by a Committee in consultation with the records and after examination it is found

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that applicants are not eligible for ~~grant of temporary status~~ in view of the fact that they have not completed 240 day work in department of Telecom in any calendar year preceding 1.8.1998 and also on the ground that the appointments were not in engagement as on 1.8.1998. This decision of the Committee is highly arbitrary, unfair and illegal and the same has been done behind the back of the applicants without taking into consideration the certificates earlier issued by the respondents showing the number of working days more than 240 days in many of the calendar years prior to 1.8.1998 in respect of all the applicants without cancelling the said certificates and also without cancelling the findings and recommendations of the LJCM constituted by the Telecom Department itself. The decision of the subsequent committee to the disadvantage of the present applicants is not tenable in the eye of law and the said impugned decision communicated under impugned letter dated 10.1.2000 is therefore liable to be set aside and quashed.

4.11 That it is most respectfully stated that as evidently the applicants have completed more than 240 days in the preceding one or more years, they are eligible and also entitled for conferment of the Temporary Status and Regularisation as envisaged in the Central Government Scheme known as Casual Labourers (Grant of Temporary Status and Regularisation) scheme, 1989 and also as has been directed by this Hon'ble Tribunal on 31.8.1999.

4.12 That it is most respectfully stated that though the authorities concerned denied the applicants of their legitimate rights of getting temporary status and regularisation yet some similarly situated persons. Some even with less working days in their credit, were regularised by a separate order at 10.1.01 under Memo No. E-I/TSM/C1/2000-2001/57 in a blatant display of pick and choose policy by the authorities concern.

Your humble applicants crave leave of this Hon'ble Tribunal to produce one of such regularisation order dt 10.1.2001 issued in

See: Vinod Ch. Boraat.

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respect of other similarly situated person, during the course of hearing of of the present application. 3.3.1

4.13. That it is most respectfully submitted that the respondent authorities have in a most blatant manner, resorted to pick and choose policy and with utmost arbitrariness sought to deprive your humble applicants from their legitimate rights of getting temporary status as per the Government policy and this Hon'ble Tribunal's various orders in this regard. Therefore the impugned order dated 10.1.2001 issued under Memo No. XI/Con/Part II/2000-2001/61 in respect of each of the applicants are liable to be interfered with by the Hon'ble Tribunal as the same are vitiated with arbitrariness & unreasoned discrimination.

Further in view of the facts and circumstances as reflected in preceding paragraphs of this application the respondent authorities are liable for a direction from this Hon'ble Tribunal to confer upon the applicants the temporary status with effect from the date on which other similarly situated persons were conferred upon such benefits, in terms of casual labourers (Grant of Temporary Status and regularisation) Scheme of 1989 and the Hon'ble Tribunal's order dated 31.8.1999.

4.14 That it is most respectfully stated that some of the similarly situated persons deprived similarly as those of your humble applicants had approached this Hon'ble Tribunal and the Hon'ble Tribunal adjudicated the similar issue in number of cases directing the authorities to consider the case of those applicants in the light of the Scheme issued by the Department of Telecommunication from time to time and to confer upon them the temporary status within the stipulated time.

The applicants crave leave of the Hon'ble Tribunal to refer to and rely upon those judgment and orders at the time of hearing.

4.15 That this application is made bona fide and for the cause of justice.

Respectfully
Yours truly
S. N. Khan
S. N. Khan

संसद
Central

22007/10

5. Grounds for relief(s) with legal provisions. Ex. 11 B.

5.1 For that in terms of the Casual Labours (Grant of Temporary Status and Regularisation) Scheme of 1989 as has been adopted by the Govt. of India vide Ministry of Communication letter No. 269-1-/89-STN dated 7.11.89 and this Hon'ble Tribunal's order dated 13.8.97 in O.A. Nos. 302 and 229 of 1996, and Order dated 31.8.1999 in O.A. Nos. 107 of 1998 and Ors. And in view of the evidence as reflected in the Register of Casual Labourers under Jorhat SSA, authenticated by the T.D.S., Jorhat and C.A.O., TDM's office, Jorhat, your humble applicants having each of them been completed more than 240 working days in a given year is entitled to be conferred upon the Temporary Status and in contrary termination order date 10.1.2001 is liable to be set aside and quashed.

5.2 For that since other similarly situated persons, with required no. of working days in a given year then your applicant have already been conferred with the Temporary status by the authorities concerned, your humble applicants are also entitled to get the benefit of Temporary status and the same cannot be unreasonably discriminated upon by the respondent authorities at their whim and caprices.

5.3 For that since the fact that each of the applicants have completed more than 240 working days in a given year, has been categorically reflected in the Register of Casual Labourers maintained by the respondent authorities themselves and the competent authorities, the respondent authorities are liable to be directed upon by the Hon'ble Tribunal to confer the temporary status upon the applicants in terms of the aforesaid Scheme of 1989 issued by the Govt. of India and in the light of the decision of the Hon'ble Tribunal in a similar cases such as O.A. Nos. 302/96, 229/96 and 107/98 (Series) dated 13.8.1997 and 31.8.1999 respectively.

S. N. D. /
D. K. Bora

5.4 For that all the applicants have fulfilled the criterion laid down in paragraph 5 (i) of the provision laid down in casual labourers (Grant of temporary status and Regularisation) Scheme, 1989.

5.5 For that the applicants have completed the requisite number of days in terms of provisions laid down in paragraph 5(i) of the casual labourers (for grant of temporary status and rgularisation) Scheme 1989.

5.6 For that applicants are continuously working since 192/1993 without any break.

5.7 For that the works performing by the applicant are of permanent nature.

5.8 For that the present applicants are entrusted with the similar nature of works which are being performed by the regular Mazdoor of the department of telecommunications.

5.9 For that the impugned order dated 20.4.2000 declaring the applicants ineligible for grant of temporary status is contrary to their own records and also contrary to the findings given earlier by the scrutinising committee constituted by the department of telecommunication itself and also contrary to the certificates relating working period issued in respect of the respective applicant countersigned by the competent authority of the department of telecommunication.

5.10 For that the decision communicated through the impugned letter dated 20.4.2000 is contrary to the service records maintained by the respondents.

5.11 For that the applicants were in engagement as on 1.8.1998 in terms of the interim order dated 2.7.1998 passed by the Hon'ble Tribunal

Sc: Nirmal Ahir
Bewali

passed in O.A. No. 229/96^{of 96} as such the impugned order dated 20.1.2001 (Annexure-2 series) is liable to be set aside and quashed.

6. Details of remedies exhausted.

That the applicant states that he has no other alternative or other efficacious remedy than to file this application.

7. Matters not previously filed or pending with any other court.

The applicant further declares that some of the applicants approached the Hon'ble Tribunal Through O.A. Nos. 229/96 and 302/96 and the same were disposed by the Hon'ble Tribunal on 31.8.1999 with a direction to consider the case of the applicants in the light of the scheme issued by the Department of Telecom, after examining their service records but the respondents arbitrarily rejected the claim of the applicants for conferment of Temporary status by the impugned letter dated 10.1.2001. The applicants further declare that they had not previously filed any more application, Writ Petition or Suit regarding the matter in respect of which this application has been made before any court or any other authority or any other Bench of the Tribunal nor any such application, Writ Petition or Suit is pending before any of them.

8. Reliefs sought for :

Under the facts and circumstances stated above, the applicant humbly prays that your Lordships be pleased to grant the following reliefs.

- 8.1 That the impugned letter dated 10.01.20001 issued by the respondent no.4 be set aside and quashed. (ANNEXURE-2)
- 8.2 That the respondents be directed to confer temporary status to the applicant in terms of the Casual Labourers (Grant of Temporary Status and Regularisation) Scheme, 1989 framed by the respondents department with immediate effect.

Si. Vinayak Ch. Borwankar

8.3 That the respondents be directed to reinstated the applicants in service with immediate effect.

8.4 To pass any other order or orders as deemed fit and proper by the Hon'ble Tribunal.

8.5 Costs of the application.

9. Interim order prayed for.

Pending disposal of this application, an observation be made that pendency of this application shall not be a bar for the respondents to consider the case of the applicants.

10. This application is filed through Advocates.

11. Particulars of the I.P.O.

i) I.P.O. No. :: 66 7885/5

ii) Date of issue :: 27.9.2001

iii) Issued from :: G.P.O., Guwahati.

iv) Payable at :: G.P.O., Guwahati.

12. List of enclosures.

As stated in the index.

Se - Viral Ch. Borad

VERIFICATION

I, Shri Nirmal Chandra Baruah, S/o Shri Raseswar Baruah, aged about 33 years, resident of village Sutergaon, P.O. Takelagaon, District Jorhat, Assam do hereby verify that the statements made in Paragraph 1 to 4 and 6 to 12 are true to my knowledge and those made in Paragraph 5 are true to my legal advice and I have not suppressed any material fact.

And I sign this verification on this the 22nd day of October, 2001.

Shri Nirmal Chandra Baruah.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No.107 of 1998 and others

Date of decision: This the 31st day of August 1999

The Hon'ble Mr Justice D.N. Baruah, Vice-Chairman

The Hon'ble Mr G.L. Sangliyine, Administrative Member

1. O.A.No.107/1998

Shri Subal Nath and 27 othersApplicants
By Advocates Mr J.L. Sarkar and Mr M. Chanda

-versus-

The Union of India and othersRespondents
By Advocate Mr B.C. Pathak, Addl. C.G.S.C.

2. O.A.No.112/1998

All India Telecom Employees Union,
Line Staff and Group 'D' and anotherApplicants
By Advocates Mr B.K. Sharma and Mr S. Sarma

-versus-

The Union of India and othersRespondents
By Advocate Mr A. Deb Roy, Sr. C.G.S.C.

3. O.A.No.114/1998

All India Telecom Employees Union,
Line Staff and Group 'D' and anotherApplicants
By Advocates Mr B.K. Sharma and Mr S. Sarma

-versus-

The Union of India and othersRespondents
By Advocate Mr A. Deb Roy, Sr. C.G.S.C.

4. O.A.No.118/1998

Shri Bhupan Kalita and 4 othersApplicants
By Advocates Mr J.L. Sarkar, Mr M. Chanda
and Ms N.D. Goswami.

-versus-

The Union of India and othersRespondents
By Advocate Mr A. Deb Roy, Sr. C.G.S.C.

Certified to be true copy S. L. S.
Sigitosh
Advocate

5. O.A.No.120/1998

Shri Kamala Kanta Das and 6 othersApplicant

By Advocates Mr J.L. Sarkar, Mr M. Chanda
and Ms N.D. Goswami.

-versus-

The Union of India and othersRespondents

By Advocate Mr B.C. Pathak, Addl. C.G.S.C.

6. O.A.No.131/1998

All India Telecom Employees Union and
anotherApplicants

By Advocates Mr B.K. Sharma, Mr S. Sarma
and Mr U.K. Nair.

-versus-

The Union of India and othersRespondents

By Advocate Mr B.C. Patha, Addl. C.G.S.C.
O.A.No.135/98

7. O.A.No.135/98
All India Telecom Employees Union,
Line Staff and Group 'D' and
6 others

....Applicants

By Advocates Mr B.K. Sharma, Mr S. Sarma
and Mr U.K. Nair.

-versus-

The Union of India and othersRespondents

By Advocate Mr A. Deb Roy, Sr. C.G.S.C.

8. O.A.No.136/1998

All India Telecom Employees Union,
Line Staff and Group 'D' and
6 others

....Applicants

By Advocates Mr B.K. Sharma, Mr S. Sarma
and Mr U.K. Nair.

-versus-

The Union of India and othersRespondents

By Advocate Mr A. Deb Roy, Sr. C.G.S.C.

9. C.A.No.141/1998

All India Telecom Employees Union,
Line Staff and Group 'D' and anotherApplicants

By Advocates Mr B.K. Sharma, Mr S. Sarma
and Mr U.K. Nair.

-versus-

The Union of India and othersRespondents

By Advocate Mr A. Deb Roy, Sr. C.G.S.C.

SL

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10. O.A.No.142/1998

All India Telecom Employees Union,Applicants
 Civil Wing Branch.
 By Advocate Mr B. Malakar

-versus-

The Union of India and othersRespondents
 By Advocate Mr B.C. Pathak, Addl. C.G.S.C.

11. O.A.No.145/1998

Shri Dhani Ram Deka and 10 othersApplicants
 By Advocate Mr I. Hussain.

-versus-

The Union of India and othersRespondents
 By Advocate Mr A. Deb Roy, Sr. C.G.S.C.

12. O.A.No.192/1998

All India Telecom Employees Union,
 Line Staff and Group 'D' and anotherApplicants
 By Advocates Mr B.K. Sharma, Mr S. Sarma
 and Mr U.K. Nair.

-versus-

The Union of India and othersRespondents
 By Advocate Mr A. Deb Roy, Sr. C.G.S.C.

13. O.A.No.223/1998

All India Telecom Employees Union,
 Line Staff and Group 'D' and anotherApplicants
 By Advocates Mr B.K. Sharma and Mr S. Sarma.

-versus-

The Union of India and othersRespondents
 By Advocate Mr A. Deb Roy, Sr. C.G.S.C.

14. O.A.No.269/1998

All India Telecom Employees Union,
 Line Staff and Group 'D' and anotherApplicants
 By Advocates Mr B.K. Sharma, Mr S. Sarma,
 Mr U.K. Nair and Mr D.K. Sharma.

-versus-

The Union of India and othersRespondents
 By Advocate Mr B.C. Pathak, Addl. C.G.S.C.

SK

15. O.A.No.293/1998

All India Telecom Employees Union,
Line Staff and Group 'D' and anotherApplicants
By Advocates Mr B.K. Sharma, Mr.S. Sarma
and Mr D.K. Sarma.

-versus-

The Union of India and othersRespondents
By Advocate Mr B.C. Pathak, Addl. C.G.S.C.

.....

O R D E R

BARUAH, J. (V.C.)

All the above applications involve common
questions of law and similar facts. Therefore, we propose
to dispose of all the above applications by a common



The All India Telecom Employees Union is a
recognised union of the Telecommunication Department.
The union takes up the cause of the members of the said
Department. Some of the applications were submitted by the
said union, namely, the Line Staff and Group 'D'
employees and some other applications were filed by the
casual employees individually. Those applications were
filed as the casual employees engaged in the
Telecommunication Department came to know that the
services of the casual Mazdoors under the respondents
were likely to be terminated with effect from 1.6.1998.
The applicants, in these applications, pray that the
respondents be directed not to implement the decision of
terminating the services of the casual Mazdoors, but to
grant them similar benefits as had been granted to the
employees under the Department of Posts and to extend the

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benefits of the Scheme, namely, Casual Labourers (Grant of Temporary Status and Regularisation) Scheme of 7.11.1989, to the casual Mazdoors concerned. Of the aforesaid O.A.s, however, in O.A.No.269/1998 there is no prayer against the order of termination. In O.A.No.141/1998, the prayer is against the cancellation of the temporary status earlier granted to the applicants having considered their length of service and they being fully covered by the Scheme. According to the applicants of this O.A. the cancellation was made without giving any notice to them in complete violation of the principles of natural justice and the rules holding the field.

3. The applicants state that the casual Mazdoors have been continuing in their service in different offices of the Department of Telecommunication under Assam Circle and N.E. Circle. The Government of India, Ministry of Communication, made a scheme known as Casual Labourers (Grant of Temporary Status and Regularisation) Scheme. This Scheme was communicated by letter No.269-10/89-STN dated 17.11.1989 and it came into operation with effect from 31.10.1989. Certain casual employees had been given the benefit under the said Scheme, such as, conferment of temporary status, wages and daily wages with reference to the minimum pay scale of regular Group 'D' employees including DA and HRA. Later on, by letter dated 17.12.1993 the Government of India clarified that the benefits of the Scheme should be confined to the casual employees who were engaged during the period from 31.3.1985 to 22.6.1988. However, in the Department of Posts, those casual labourers who were engaged as on 29.11.1989 were granted the benefit of temporary status on satisfying the eligibility criteria. The benefits were further extended

to the casual labourers of the Department of Posts as on 10.9.1993 pursuant to the judgment of the Ernakulam Bench of the Tribunal passed on 13.3.1995 in O.A.No.750/1994. The present applicants claim that the benefit extended to the casual employees working under the Department of Posts are liable to be extended to the casual employees working in the Telecom Department in view of the fact that they are similarly situated. As nothing was done in their favour by the authority they approached this Tribunal by filing O.A.Nos.302 and 229 of 1996. This Tribunal by order dated 13.8.1997 directed the respondents to give similar benefits to the applicants in those two applications as was given to the casual labourers working in the Department of Posts. It may be mentioned here that some of the casual employees in the present O.A.s were applicants in O.A.Nos.302 and 229 of 1996. The applicants state that instead of complying with the direction given by this Tribunal, their services were terminated with effect from 1.6.1998 by oral order. According to the applicants such order was illegal and contrary to the rules. Situated in this manner the applicants have approached this Tribunal by filing the present O.A.s.

At the time of admission of the applications, this Tribunal passed interim orders. On the strength of the interim orders passed by this Tribunal some of the applicants are still working. However, there has been complaint from the applicants of some of the O.A.s that in spite of the interim orders those were not given effect to and the authority remained silent.

5. The contention of the respondents in all the above O.A.s is that the Association had no authority to

SK

represent the so called casual employees as the casual employees are not members of the Union Line Staff and Group 'D'. The casual employees not being regular Government servants are not eligible to become members or office bearers of the staff union. Further, the respondents have stated that the names of the casual employees furnished in the applications are not verifiable, because of the lack of particulars. The records, according to the respondents, reveal that some of the casual employees were never engaged by the Department. In fact, enquiries into their engagement as casual employees are in progress. The respondents justify the action to dispense with the services of the casual employees on the ground that they were engaged purely on temporary basis for special requirement of specific work. The respondents further state that the casual employees were to be disengaged when there was no further need for continuation of their services. Besides, the respondents also state that the present applicants in the O.A.s were engaged by persons having no authority and without following the formal procedure for appointment/engagement. According to the respondents, such casual employees are not entitled to re-engagement or regularisation and they cannot get the benefit of the Scheme of 1989 as this Scheme was retrospective and not prospective. The Scheme is applicable only to the casual employees who were engaged before the Scheme came into effect. The respondents further state that the casual employees of the Telecommunication Department are not similarly placed as those of the Department of Posts. The respondents also state that they have approached the Hon'ble Gauhati High Court against the order of the

Tribunal dated 13.8.1997 passed in O.A.Nos.302 and 229 of 1996. The applicants does not dispute the fact that against the order of the Tribunal dated 13.8.1997 passed in O.A.Nos.302 and 229 of 1996 the respondents have filed writ applications before the Hon'ble Gauhati High Court. However, according to the applicants, no interim order has been passed against the order of the Tribunal.

6. We have heard Mr B.K.Sharma, Mr J.L. Sarkar, Mr I. Hussain and Mr B. Malakar, learned counsel appearing on behalf of the applicants and also Mr A. Deb Roy, learned Sr. C.G.S.C. and Mr B.C. Pathak, learned Addl. C.G.S.C. appearing on behalf of the respondents. The learned counsel for the applicants dispute the claim of the respondents that the Scheme was retrospective and not prospective and they also submit that it was upto 1989 and then extended upto 1993 and thereafter by subsequent circulars. According to the learned counsel for the applicants the Scheme is also applicable to the present applicants. The learned counsel for the applicants further submit that they have documents to show in that connection. The learned counsel for the applicants also submit that the respondents cannot put any cut off date for implementation of the Scheme, inasmuch as the Apex Court has not given any such cut off date and had issued direction for conferment of temporary status and subsequent regularisation to those casual workers who have completed 240 days of service in a year.

7. On hearing the learned counsel for the parties we feel that the applications require further examination regarding the factual position. Due to the paucity of material it is not possible for this Tribunal to come to a

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definite conclusion. We, therefore, feel that the matter should be re-examined by the respondents themselves taking into consideration of the submissions of the learned counsel for the applicants.

8. In view of the above we dispose of these applications with direction to the respondents to examine the case of each applicant. The applicants may file representations individually within a period of one month from the date of receipt of the order and, if such representations are filed individually, the respondents shall scrutinize and examine each case in consultation with the records and thereafter pass a reasoned order on merits of each case within a period of six months thereafter. The interim order passed in any of the cases shall remain in force till the disposal of the representations.

No order as to costs.

SD/- VICE-CHAIRMAN
SD/- MEMBER (A)

Certified to be true Copy
সত্যাগ্রহ প্রতিমি

Attested
Section Officer (W) 20/11/2001
নামান্বিক অধিকারী (নামান্বিক প্রাপ্তি)
Central Administrative Tribunal
কেন্দ্রীয় প্রাধানিক অধিকরণ
Guwahati Bench, Guwahati-8
প্রাপ্তি নামান্বিক, নামান্বিক

11/30/11/2001



BHARAT SANCHAR NIGAM LIMITED
(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785 001

No. X-1/CGM/TDM-1/2000-2001/61
Dated at Jorhat the 10th Jan 2001

To

Sri Ranu Datta
Vill. Gaurakhindel P. O. Gaurakhindel.
Thana Jorhat
Dist. Sivasagar Assm.

As you are aware that as per direction given by Hon'ble CAT Guwahati Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98 the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 4.5.2K. In our office/SSA, the committee comprised of three members namely,

- (1) Sri M. C. Modak Asstt. Director Telecom (Welfare), O/O the CGMT, Guwahati.
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you. the detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since 1-1-98 / you have been disengaged as casual labour with effect from 1-1-98 as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the stay/status quo that was directed to be maintained.

Enclo :- Annexure-A.

CTW
Deputy General Manager
O/O the GM, BSNL, Jorhat

Certified to be true copy

Sujitkash
Advocate

ANNEXURE - A

Details of findings by the verification Committee of Jorhat SSA in case
of Shri/Smt. Ranita Datta in the Unit
/ Office SDE, Call, Jorhat

Date of engagement	Authority of engagement	No. of days engaged year wise / month wise	Proof of engagement documentar y	Name & Designation of members of verification committee	Reasons in brief as found ineligible	Remarks
		(A)	(B)			
		Upto 01-08-98 for normal cases (Year/Days)	Year/Day s) for the cases because of stay/status quo/not to disengage order passed by Hon'ble Tribunal	Say ACG-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. O. (Cash), O/O : The TDM, Jorhat	

Y95 SDESCable
JRT.

Does not Acq-17
arise

As above

Not completed & worked
240 days in
any preceding
year and
therefore—
Could not be
considered,

1995-86

1996-111

1997-168

Date :- 18/1/2001.

अप-मशायर पक्ष दू-संचार, (प्रभाग)

Dy. General Manager Telecom, (Admn)

मुख्यमन्त्री, दू-संचार विभाग, बी.ए.एस.एस.

o/o the G. M. Telecom, B.S.N.L.

जोरहाट/Jorhat— 785001

Signature :-

Designation :-

Seal Enc. :-

Page One

INFTICULARS OF 'CESSPL. LABOURS :: TORHAT SSA
BUDGET 1985-86 AS PER DENNED /YRS

Particulars of Suits

S. No.	Name of Casual Labourer.	Father's Name	Edu. Level.	Date of engagement	whether he is in regular or casual employ.	Name of the Company/Office (if any)	Date of joining	AS on 11.6.96 average										TOTAL No. of days				
								90	91	92	93	94	95	96	97	98	99	100				
1. 15/2			4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20			
1. Sri Ajoy Hazarika, Sri Bijoy Hazarika.				Matric date 20.4.92	Regular.	NIL	B.C. Kakatiya, SDE/cons.		250	260	240	320	350	360	150	30	350	1930	N.G.			
2. Md. Maman Ali	Late Md. Ahmed Ali	VII	1-1-96	Casual	NIL	-do-	-	-	-	-	-	-	-	-	350	360	240	1.8.98	950	M.D. (Driver)		
3. Sambeswar Kouch.	Akon Kouch.	Matric date AP 94		-do-	NIL	-do-	-	-	-	-	-	-	-	-	300	330	210	7/98	840	Office Pem.		
4. Umesh Saikia.	Kespu Saikia	HSLC.	1-2-91	-do-	NIL	URK HAZARIA 2) Kachan 3) PC NCOG	180	240	200	243	61	184	365	212	1/8/98	1685	1685	1685	1685	1685	1685	
5. Purna Bora.	Ghanakanta Bora	VIII	13-5-96	-do-	NIL	P. N. Busman SDF/BCST.	-	-	-	-	-	-	-	-	233	335	123	5/98	691	M.D.		
6. *Patash Barfase.	Late Nageswar Barfase	-	1-4-91	Regular.	NIL	M.K. DAS/ C.R. MALLICK/ D.Y. TOEJS	240	245	241	242	240	213	241	150	5/98	1842	1842	1842	1842	1842	1842	
7. Abid Ali	Late Hamid Ali	HSLC	20.5.90	Casual	NIL	DORLAH ASTT 1) HUSSEIN 2) H. REDDY 3) H. REDDY DTS Gobagan	76	261	251	256	303	184	165	192	91	5/98	3603	3603	3603	3603	3603	3603
8. Rabupan Ghosh.	Upen Ghosh.	HSLC	1-4-90	-do-	NIL	-do-	147	257	254	253	315	192	177	210	90	5/98	1895	1895	1895	1895	1895	1895
9. Pulin Sharma (Goraksh) Sharma	HSLC	2-4-90	-do-	NIL	-do-	-	138	251	254	244	313	190	156	178	71	5/98	1835	1835	1835	1835	1835	1835
10. Giasuddin Ahmed Ali, Kuddin Ahmed	VIII	11-5-90	-do-	NIL	1) S. S. ASTT 2) H. REDDY 3) H. REDDY DTS Gobagan	183	266	255	216	241	156	154	225	71	5/98	1629	N.G.					
11. Ajoy Bora. Lakshmi Bora	VIII	15-6-97	Regular	NIL	S. Roychowdhury SDO Phans.	-	-	-	-	-	-	-	-	-	280	60	8198	340	Driver			
12. Rupjyoti Datta	Sonu Kam Datta	HSLC	16-6-95	-do-	NIL	1) T. C. DAS 2) S. R. Roychowdhury 3) S. D. Phans.	-	-	-	-	-	-	-	-	257	350	210	115	5/98	962		
13. Dinen Bora. Purna Bora	VIII	1-3-93	Casual	NIL	-do-	-	-	-	140	126	249	272	210	113	5/98	1110	1110	1110	1110	1110		
14. Nirmal Ch. Panath. Roshanwar Baruah	VIII	1-1-94	-do-	NIL	-do-	-	-	-	120	300	60	230	154	8198	914	914	914	914	914	914		
15. Kaliya Saikia. Sonaliya Saikia	VIII	1-1-93	-do-	NIL	-do-	-	-	-	360	320	326	75	245	150	5/98	1600	1600	1600	1600	1600	1600	

certified to be true on
by the above
Advocate

S.R	NAME & Casual Labour's.	Father's name.	Edic Gangs	Date of entry in society	Date of leaving society	S.P.T. No.	Official / office who engaged him	Particulars.								Total No. of days	Particulars of work			
								90	91	92	93	94	95	96	97	98				
31								10	11	12	13	14	15	16	17	18	20			
31.1	Dipu Datta.	Lal Dimbodutta	VIII	3-10-91	Regd.	NIL	D.K. DSBOT/JR	-	60	180	150	270	270	240	270	130	570	SDOT Store Moto		
32.	Rabita Kalita	Nanda Kalita	IX	1-11-94	"	NIL	-do-					150	180	250	270	150	11	1020	do-	
33.	Madhu Baruah.	Lali Ganesh Baruah	IX	1-8-94	"	NIL	-do-					150	180	240	270	150	11	990	do-	
34.	Robin Datta	Jagadish Datta	VII	1-8-94	"	NIL	-do-					150	180	240	270	150	11	990	do-	
35.	Krishna Prasad Salkia.	Lali Ghansu Salkia	VII	1-8-94	"	NIL	-do-					150	180	240	270	150	11	990	do-	
36.	Probir Baruah	Lali Debbarma Baruah	X	1-12-93	"	NIL	-do-					30	273	312	312	312	130	11	1371	Moto Driver
37.	Karmal Gogoi.	Debbarma Gogoi	HSLC	1-4-95	"	NIL	-do-					150	270	240			157	660	Help. Rice.	
38.	Atul Gogoi	Jewaram Gogoi	Primary	1-3-95	"	NIL	-do-					210	210	270			143	650	do-	
39.	Tulsi Phukan.	Lali Khudiram Phukan	VII	1-1-95	"	NIL	-do-					180	250	180	60	570	670	-do-		
40.	Hari Ch. Gogoi.	Kanta Gogoi	VII	1-8-95	"	NIL	-do-					210	270	270	90	111	840	do-		
41.	Girish Gogoi	Tileswar Gogoi	VII	1-3-95	"	NIL	-do-					60	330	300	60	111	1290	do-		
42.	Khaugen Gogoi	Lale Kola Gogoi	VIII	1-4-95	"	NIL	-do-					240	270	330		129	840	-do-		
43.	Tonu Gogoi.	Ramswor Gogoi	VII	1-9-96	"	NIL	-do-					122	298	114	5198	534	do-			
44.	Jibon Baruah	Girish Baruah	X	1-2-96	"	NIL	-do-					243	238	1257	481	do-				
45.	Sangib Baruah	Upper Baruah	HSLC	1-4-96	"	NIL	-do-					122	257	59	516	938	-do-			

Particulars of usual runs: Jethit S.S.H.

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Sl. No.	Name of student	Date of birth	Date of issue of engagement	Date of issue of workship	Engagement No.	Regd. No.	D. K. D. No.	Particulars of Service - 1993/94										
								1993-94	92-93	94	95	96	97	98	99	100	101	
51. <input checked="" type="checkbox"/> Pravat Phukan. Tileswar Pradhan	X	1-1-95	Regd. No.	D. K. D. No.	SD-1738	do	do	150	250	270	12197	120	140	140	140	140	140	
52. <input checked="" type="checkbox"/> Jayprakash Sahoo. Sahoo Sahoo	X	1-4-95	Regd. No.	do	do	do	do	240	270	210	60	5198	160	160	160	160	160	160
53. <input checked="" type="checkbox"/> Rubul Gohain. Dibrugarh VIII	X	1-10-96	Regd. No.	do	do	do	do	150	300	12197	390	160	160	160	160	160	160	
54. <input checked="" type="checkbox"/> Dilip Deka. Gunnakoti	X	1-3-98	Casual	NIL	P.C. Phukan SD(E.C.61C)	do	do	212	243	342	206	150	5198	1153	140	140	140	
55. <input checked="" type="checkbox"/> Dipinchi. Bora. Tileswar Boro HSLC	X	1-12-94	Results	NIL	do	do	do	245	272	244	146	5198	907	160	160	160	160	
56. <input checked="" type="checkbox"/> Sujit Gogoi. Gunnakoti	X	3-3-94	Casual	NIL	do	do	do	260	270	280	245	146	5198	120L	160	160	160	
57. <input checked="" type="checkbox"/> Kushal Bora. Kandu Bora	X	5-3-94	do	NIL	do	do	do	260	270	280	245	146	1201	160	160	160	160	
58. <input checked="" type="checkbox"/> Prabin Deka. Dibrugarh HSLC	X	2-3-94	do	NIL	do	do	do	260	270	280	245	88	3198	1143	160	160	160	
59. <input checked="" type="checkbox"/> Hareswar Prayong. Baripadong	X	2-3-94	do	NIL	do	do	do	260	270	280	245	150	5198	1205	160	160	160	
60. <input checked="" type="checkbox"/> Rajib Bora. Bhatia Bora	X	3-3-94	do	NIL	do	do	do	260	270	280	245	146	5198	1201	160	160	160	
61. <input checked="" type="checkbox"/> Binod Deka. Bokudher	X	3-4-94	do	NIL	do	do	do	212	243	342	206	150	5198	1153	160	160	160	
62. <input checked="" type="checkbox"/> Bodum Hnadique. Taputara	X	5-4-94	do	NIL	do	do	do	212	243	342	206	150	5198	1153	160	160	160	
63. <input checked="" type="checkbox"/> Namdev Bora. Santi Bora	X	5-4-94	do	NIL	do	do	do	212	243	342	206	150	5198	1153	160	160	160	
64. <input checked="" type="checkbox"/> Dhinali Deka. Lali Phukan	X	7-4-94	do	NIL	do	do	do	212	243	342	206	119	5198	1152	160	160	160	
65. <input checked="" type="checkbox"/> Jayanta K. Deka. Lali Deka	X	7-4-94	do	NIL	do	do	do	212	243	342	206	136	5198	1153	160	160	160	

Sl. No.	C. S. No. & Name	Fathers Name	Education Qualif/	Date of Birth	Caste/	Religion/	Category	U.P. (Circles)	Particulars of Service Record (Yrs)										Total No. of days	Particulars of leave									
									1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18			
61.	Hemanta Das	Sumanan Das	HSLC	5.5.94	Caste - NIL	Religion - P.C. (Hindu)	Category - SDE (G6C)	U.P. (Circles) -	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	16.25	Leave
62.	Robin Baru	Sarupai Baru	X	5.5.96	do - NIL	do -	do -	do -	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	16.25	Leave
63.	Romen Sharma	Dabeswar Sharma	X	5.5.94	do - NIL	do -	do -	do -	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	16.25	Leave
64.	Amjan Datta	-	X	5.5.94	do - NIL	do -	do -	do -	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	16.25	Leave
65.	Prasanta Gogoi	Naren Gogoi	-	5.5.96	do - NIL	do -	do -	do -	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	16.25	Leave
66.	Rabul Baru	Robin Baru	-	do -	do - NIL	do -	do -	do -	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	16.25	Leave
67.	Jugal Gogoi	Jugolal Gogoi	-	do -	do - NIL	do -	do -	do -	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	16.25	Leave
68.	Ajit Baru	Thagiram Baru	-	do -	do - NIL	do -	do -	do -	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	16.25	Leave
69.	Hem chander Das	Bancharam Das	X	do -	do - NIL	do -	do -	do -	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	16.25	Leave
70.	Hiren Baru	-	-	do -	do - NIL	do -	do -	do -	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	16.25	Leave
71.	Khagen Gogoi	-	-	do -	do - NIL	do -	do -	do -	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	16.25	Leave
72.	Yoge Rijkhama	T. Rajkhowa	-	do -	do - NIL	do -	do -	do -	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	16.25	Leave
73.	Mohan Baru	-	-	do -	do - NIL	do -	do -	do -	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	16.25	Leave
74.	Rintu Datta	-	-	do -	do - NIL	do -	do -	do -	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	16.25	Leave
75.	Kashinwar Baru	Miniram Baru	-	do -	do - NIL	do -	do -	do -	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	16.25	Leave

THE THERAPEUTICS OF CHRONIC LABORATORY: JOHN H. S. STONE

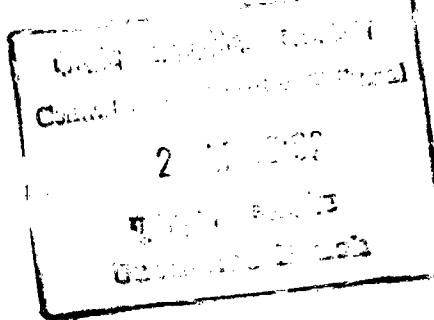
JOHN HUT SSI
Particulars → 50.00 - 100.00

S. No.	Name of the Voter	Electoral Roll No.	Date of Birth	Gender	Signature	Address	Voter ID No.	Official Polling Station (who issued the voter card)	Date of Birth										Total No. of Polls	Number of Votes
									91	92	93	94	95	96	97	98	99	100		
75.	Shivaji Lahan	Electoral Roll No. 4	5	6	7	Widow	7	11	11	12	12	14	15	16	17	17	1	1	14	14
76.	Moneshi Datta	Konakangon Datta	—	3.5.94	Female	NIL	P.C. Phukon	SDE (Lakheri)	—	—	—	—	212	243	342	206	122	598	115	Ca. 511
77.	Ranji Datta	Upam Datta	—	4.5.94	do	NIL	—	—	—	—	—	—	212	243	342	206	98	4198	1101	do
78.	Dhiren Baruah	Lalit Dhemdikrom Baruah	VIII	4.5.94	do	NIL	—	—	—	—	—	—	212	243	342	206	146	598	1149	do
79.	Pulin Lahan	Babule Lahan	X	1.5.94	do	NIL	—	—	—	—	—	—	212	243	342	206	143	598	1146	do
80.	Debendra Dass	—	—	—	do	do	NIL	—	—	—	—	—	212	243	342	206	150	598	1153	do
81.	Nila Kamla Baruah	Lalit Rakunje Baruah	—	3.5.94	do	NIL	—	—	—	—	—	—	212	243	342	206	120	598	1123	do
82.	Dipu Baruah	Lalit Debbarma Baruah	X	—	do	do	NIL	—	—	—	—	—	212	243	342	206	120	4198	1123	do
83.	Anil Saikia	Lalit Peikuswa Saikia	X	2.5.94	do	NIL	—	—	—	—	—	—	212	243	342	206	—	3197	1003	do
84.	Parikash Baruah	Dugodich Baruah	—	—	do	do	NIL	—	—	—	—	—	212	243	342	206	85	598	1016	do
85.	Parupan Gogoi	Lalit Muhi Gogoi	X	1.1.91	do	NIL	S. K. Das	SEOTICET	—	359	359	359	359	359	359	359	359	3178	2486	do
86.	Prakash Chetia	Parola Chetia	X	1.1.90	do	NIL	—	—	340	355	342	344	350	322	326	337	82	3195	2840	do
87.	Prakash Ray	Lalit Rishby Ray	X	1.1.91	do	NIL	—	—	359	359	359	359	359	359	359	359	359	359	4198	2244
88.	Dilip Gogoi	Upam Gogoi	X	1.1.91	do	NIL	—	—	359	359	359	359	359	359	359	359	359	359	4198	2396
89.	Zunoni Datta	Patreson Datta	X	1.1.91	do	NIL	—	—	359	359	359	359	359	359	359	359	359	359	4198	2257
90.	Abesha Saikia	Lalit Cokum Saikia	X	1.1.91	do	NIL	—	—	359	359	359	359	359	359	359	359	359	359	4198	2526
91.	Lalit Ch. Phukan	Upam Phukan	—	636	do	do	—	—	359	359	359	359	359	359	359	359	359	359	4198	2446

PAGE - Seven (7) Participants of Casual Min. Logos; Jorhat SSII

Sl. No.	Name & L. (Final Label)	Fathers name	District	Date of birth	Gothor work or other engg. etc.	Date of death	Other details	Date of death	Casual Min. Logos										Total no. of casual logos	Total no. of casual logos	Total no. of casual logos								
									1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19		
91	Nimish L. (Final Label)	Fridhvis name	Dist. Dibrugarh	1.1.91	do	do	do	do	1940	21	92	93	94	95	96	97	98	99	100	101	102	103	104	105	106	107			
92	Ramesh Saikia - A. Kon Saikia	IX	1.1.91	Cared	NIL	S.K. Das S.D.O.T.	Golaghat	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28		
93	Zibon Ch. Hazarika	Golai Hazarika	HSLC	1.1.91	do	NIL	do	do	357	357	357	354	359	359	359	357	74	3198	2364	288	288	288	288	288	288	288	288		
94	Putu Miraha. Lali Sumeet	IX	1.1.91	do	NIL	do	do	do	25	310	266	296	261	257	345	150	5198	1852	288	288	288	288	288	288	288	288			
95	Tasun Dwarakar	Dharma Kanta Dwarakar	IX	1.1.91	do	NIL	do	do	25	310	294	342	265	257	345	150	5198	1988	288	288	288	288	288	288	288	288			
96	Sanjoy Goswami	Suril Goswami	XII	1.1.92	do	NIL	do	do	330	343	322	257	212	268	104	5198	1836	288	288	288	288	288	288	288	288				
97	Priya Phukan	Cobra Kanta Phukan	XII	1.1.90	do	NIL	do	do	32	330	266	240	171	171	125	136	86	4198	1577	288	288	288	288	288	288	288	288		
98	Ajit Sharma	Lal 3 N. Sharma	IX	1.3.91	do	NIL	do	do	83	162	360	253	324	321	326	92	4198	1926	288	288	288	288	288	288	288	288			
99	Robin Chetia	Lali Upenchetia	HSLC	1.6.92	do	NIL	do	do	176	293	333	346	314	315	92	4198	1673	288	288	288	288	288	288	288	288				
100	Deben Dourari	Lali Tamak Dourari	-	1.6.91	do	NIL	do	do	50	183	360	288	282	259	374	87	3198	1834	288	288	288	288	288	288	288	288			
101	Laxminarayan Chetia	Babul Chetia	IX	1.6.93	do	NIL	do	do	261	154	254	262	267	62	4198	1335	288	288	288	288	288	288	288	288	288				
102	Lokon Doley	Tankowali Doley	HSLC	1.6.93	do	NIL	do	do	302	297	326	332	336	68	4198	1661	288	288	288	288	288	288	288	288	288				
103	Saikanya Chetia	Lali Nalika Chetia	HSLC	1.2.88	do	NIL	do	do	1956	1957	321	333	325	317	324	323	321	227	85	5198	3473	288	288	288	288	288	288	288	288
104	Girin Doley	T. Doley	IX	1.6.92	do	NIL	do	do	62	107	263	340	330	351	92	4198	1565	288	288	288	288	288	288	288	288	288			
105	Prabin Chetia	Lali Upen Chetia	HSLC	1.6.92	do	NIL	do	do	158	344	280	303	311	306	92	4198	1824	288	288	288	288	288	288	288	288	288			
106	Lali P. Chetia	Lali P. Chetia	II	1.6.92	do	NIL	do	do	160	349	252	224	234	225	84	4198	1856	288	288	288	288	288	288	288	288	288			
107	Surjya Doley	Surjya Doley	HS	1.6.92	do	NIL	do	do	50	265	125	226	226	227	92	5198	1587	288	288	288	288	288	288	288	288	288			

Sl. No.	Name	Date	Age	Sex	Cause	Type	Principals of Casual Injuries												Total No. of Casualties	Total No. of Casualties																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																										
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11/4/02

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH :::: GUWAHATI.

O.A. NO. 427 OF 2001.

Shri Nirmal Chandra Baruah & Ors.

..... Applicants.
- Vs -

Union of India & Ors.

..... Respondents.

(Written Statements for the respondent No.

1, 2, 3 and 4)

The Written Statements for and on behalf of the abovenoted respondents are as follows :

1. That a copy of the O.A. No. 427/2001 (referred to as the "application") has been served in the respondents. The respondents have gone through the same and understood the contents thereof. The interest of all the respondents being similar, they have filed this common written statements for all of them.
2. That the statements made in the application, which are not specifically admitted, are have hereby denied by the respondents.
3. That with regard to the statements made in para 1 of the application, the respondents state that the order dated 10.01.2001 was issued after through examination of the engagement particulars of the applicants by a duly constituted

Departmental Verification Committee which revealed that the applicants are not entitled for the benefit of the Casual Labourers' Scheme. Accordingly, order was issued to the applicants to communicate the findings of the Verification Committee. This was done in conformity with the direction given by the Hon'ble Tribunal in its order dated 31.8.99 passed in O.A. No. 107/98 (series).

The order under attack is a reasoned order which was passed after due application of mind in the facts and circumstances of the case.

4. That with regard to the statements made in para 2 & 3 and 4.1 the respondents have no comment to offer.
5. That with regard to the statements made in para 4.2 and 4.3 the respondents state that the applicants were engaged on different occasions for small duration for performance of unskilled work, which is occasional and intermittent in nature and for which sanction/creation of regular post is not justified. None of the applicants was put on casual duty for 240 days in any year and they are not eligible for grant of Temporary Status or regularization. The applicants do not satisfy the eligibility condition of the 1989 scheme as none of them put on duty for 240 days in any year.
6. That with regard to the statements made in para 4.4, the respondents state that pursuant to the judgement delivered by the Hon'ble Supreme Court of India, the Department of Telecom (DOT) prepared a Scheme in 1989 to provide relief to the casual

casual labourers who have put in 140 days service in a year. The scheme is known as 'Casual Labourers (Grant of Temporary Status and regularisation)Scheme, 1989 and came into effect on 01.10.1989.

The scheme is intended to cover all casual labourers who were on engagement on the day of the introduction of the scheme and have completed at least 240 days in a year. Under the provision of the scheme, the Department has regularized thousands of casual labourers who were engaged before 01.10.89 and have worked for more than 240 days in a year.

The DOT has imposed a complete ban on engagement of casual labourer w.e.f. 22.6.88 and strict restraining order was issued to all field officers. The officer/staff of the Department are devoid of any power/competence to engage any casual labourer for any type of work.

There is irregularity of an enormous scale in the engagement of casual labourer after 22.06.88, some field units have resorted to irregular engagement of casual labourers in defiance of ban order. No selection procedure of any kind was followed in any case. Such irregular engagement have been un-justified and without justification on choose and pick basis.

The DOT addressed the selection on humanitarian ground and as an one time relaxation it has been decided that all casual labourers on engagement as on 01.08.98 have continuously worked for at least one year would be granted temporary status. In the process, the Department liberalized the 1989 scheme with a view to provide relief to the mazdoors.

After the above liberalization, the respondents Department worked out the engagement particulars of all the casual labourers as on 01.08.98 on the basis of authentic records by Muster Roll, paid vouchers and granted Temporary Status to nearly 600 casual mazdoors who are found to have worked for more than 240 days in a year.

7. That with regard to the statements made in para 4.5, the applicants state that with the extension of cut date from 31.3.85 to 22.06.88 and again to 01.08.98 the DOT scheme is presently more beneficial than the scheme of Postal Department. According to postal scheme casual labourers engaged up to 10.9.93 only covered while the DOT scheme take of casual labourers engaged up to 01.08.98 providing they have completed 240 days.

It is the essence of postal as well as DOT Scheme is to provide security of job to the casual labourers who have worked continuously for 1(one) year. The applicants as they have not worked for 240 days in any year are entitled for the benefit of the scheme.

8. That with regard to the statements made in para 4.6 and 4.7 the respondents state that pursuant to the common order dated 31.08.1999 passed by the Hon'ble Tribunal, Guwahati in O.A. No.107/98 and others the respondent No.2 formed SSA level committee to examine each case on the basis of the authentic records of the Department. All the claimants was also given an opportunity of hearing to present their cases before the

committee to establish their claim on the basis of information/records which may be available in their possession.

The verification committee for Jorhat SSA comprising of one DE, one SDE and one A.O. thoroughly scrutinized all paid vouchers, Muster Roll etc. for entire period to work out the number of days that all claimants including the present 23 applicants were engaged for any type of work. After extensive scrutiny of records including those produced by the applicants. The committee found that each of the applicants was engaged ~~they~~ on duty for small duration on a number of occasions. The number of days engaged in all the years fall short of 240 days and the number of days that each of the applicants was put on duty was communicated to the applicants.

For example applicant No.1 Shri N.C. Baruah was engaged for 140 days in 1993, 20 days in 1994, 135 days in 1995, 44 days in 1997 and 124 days in 1998. He has been engaged for any work after 01.06.98.

Detailed engagement particulars of all the applicants as worked out by the committee is placed in separate sheets at Annexure ~~K~~ I series.

9. That with regard to the statements made in para 4.8 and 4.9 of the respondents state that casual labourer is not an organized cadre of the Department and no sanctioned post of casual labourer exists. DOT HQ has authorized the circle to grant Temporary Status to all casual labourers who was on engagement as on 01.08.98 and also have put at least 240 days in a year as an one time exception. The applicants have not worked for 240 days in any year and were also not on job as

on 01.08.98. They are not eligible for conferment of Temporary Status even by the relaxed and liberalized norms.

The Department has created appropriate cadre/post for attending to all types of work. Recruitment to each cadre/post is governed by the statutory recruitment rules of the post.

10. That with regard to the statements made in para 4.10, the respondents state that the verification committee has scrutinized all reliable and authentic records for working out the engagement particulars. The committee also examined the information/papers presented by the applicants in support of their cases. The findings of the committee are bases on unassailable records. The respondents craves the leave of this Hon'ble Tribunal allow them to rely upon and produce the records of verification committee at the time of hearing of the case. These records could not annexed due to big volume and size.

11. That with regard to the statements made in para 4.11, 4.12, 4.13 and 4.14, the respondents state that it is the independent findings of the committee based on a authentic records which establishes that the applicants have not worked for 240 days in any year. The applicants are, therefore, not eligible for grant of Temporary Status. The applicants have been correctly informed of the position vide order dated 10.01.2001.

Uniform procedure was adopted through out the circle for verifying the eligibility of all the casual labourers and those found eligible have been conferred, Temporary Status. The casual labourers who completed more than 240 days in a year satisfy the eligibility condition of the scheme and form a distinct Group.

The applicants, as they have not completed 240 days, in any year are not eligible for grant of Temporary Status are not similarly situated with the former group for the purpose of conferment of Temporary Status.

All the eligible casual labourers who have completed 240 days in any year have been granted Temporary Status and no eligible ~~lax~~ casual labourers has been deprived of the due and admissible benefit of the scheme. Denial of the benefit to ineligible casual labourers is not deprival.

The department had made exhaustive examination of the applicants case and found that they are not eligible for grant of Temporary Status. The decision has been communicated to the applicants by a reasoned order giving the details of the engagement year wise.

Hence the application is devoid of merit and the Hon'ble Tribunal may be pleased to dismiss the O.A.

12. That with regard to the statements made in para 5.1 to 5.11, the respondents state that the grounds shown in the application cannot sustain in law in view of the facts and circumstances of the case. Hence, the application is liable to be dismissed with cost.

13. That the respondents have no comments to offer to the statements made in para 6 and 7 of the application.

14. That with regard to the statements made in para 8.1 to 8.5 and 9, the respondents state that under the facts and circumstances the case and the direction given in the

cases in O.A. No. 107/98 (series) the application does not have any merit and have the same is liable to be dismissed with cost.

In the premises aforesaid, it is therefore, ~~max~~ prayed that Your Lordships would be pleased to hear the parties peruse the records and after hearing the parties and perusing the records, shall further be pleased to dismiss the case with cost.

Verification

V_E_R_I_F_I_C_A_T_I_O_N

I, Shri Ganesh Chandra Sarma, presently working as Asst. Director Telecom. (Legal), Guwahati, being competent and duly authorised to sign this verification, do hereby solemnly affirm and state that the statements made in para 1,2,3,4,5,6,7,9 to 14, are true to my knowledge and belief, these made in para 8, being matter of records are true to my information derived therefrom and the rest are my humble submission before this Hon'ble Tribunal. I have not suppressed any material facts.

And I sign this verification on this 22nd day of March, 2002 at Guwahati.

Ganesh Ch. Sarma.
Deponent.

BIHAR SANCHAY NIGAM LIMITED
(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785 001

R 493 AD

To

Sri Nirmal Ch. Barnah:
Vill. Gitar Gram P.O. Tekelaagon.
Thana Jorhat
Dist. Jorhat.

As you are aware that as per direction given by Hon'ble CAT Guwahati Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98 the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 4.5.2000. In our office/SSA, the committee comprised of three members namely,

- (1) Sri M. C. Modak Asstt. Director Telecom (Welfare), O/O the CGMT, Guwahati.
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you, the detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since 1-6-2000 / you have been disengaged as casual-labour-with-effect-from _____ as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

ANNEXURE - A

Details of findings by the verification Committee of Jorhat SSA in case

Shri/Smti. Nirmal Ch. Bora in the Unit
Office under SDP phones Jorhat

Authority of engagement	No. of days engaged year wise / month wise	Proof of engagement documentary	Name & Designation of members of verification committee	Reasons in brief as found ineligible	Remarks
(A)	(B)				
	Upto 01-08-98 for normal cases (Year/Days)	Say ACG-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. U. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. O. (Cash), O/O : The TDM, Jorhat		

SDP
JR

Does
not
arise

As above

Not completed
or worked
200 days in
any proceeding
year and
therefore
could not be
considered.

1993 - 140 days
94 - 20 "
95 - 135 "
96 - 44 "
97 - 194 "
98 - 124 "

ACG-17

X
General Manager Telecom. (Admin)
B. B. H. B.
B. B. H. B.
o/o the G. M. Telecom, B. B. H. B.
Jorhat - 786001

Date :-

Signature :-

Designation :-

Seal Etc. :-

12
ANNEXURE - "C" (Page - 2)

File No. 14

Particulars From The Date Of Initial Engagement
Casual Mazdoor Sri Nirmal Ch. Baruah

Son of: Sri Rosheswar Baruah

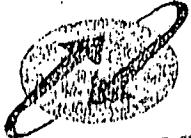
D.M. Jorhat.

L.R	MONTH	NO OF	MODE OF PAYMENT			AMOUNT	ENGAGED	BILLING / PASSING	NAME OF A. O.
			DAYs	ACG - 17/ M/Roll	Vr. No.				
1993	Jan.	31	ACG - 17/	8	41/92-93	Rs. 1395.00	T. C. Das	TDE, Jorhat	M. Tamilmoni
	Mar.	3	-do-	10	47/92-93	Rs. 135.00	-do-	-do-	-do-
	April	30	-do-	28(b)	4/93-94	Rs. 1350.00	-do-	-do-	-do-
	May	31	-do-	12(9)	7/93-94	Rs. 1395.00	-do-	-do-	-do-
	June	30	-do-	4(b)	11/93-94	Rs. 1350.00	-do-	-do-	-do-
	July	15	-do-	5(b)	15/93-94	Rs. 675.00	-do-	-do-	S. R. Sonowal
Total		140	days						
1994	Aug.	4	ACG - 17/	9(6)	18/94-95	Rs. 180.00	T. C. Das	TDE, Jorhat	S. R. Sonowal
	Sept.	16	-do-	13(a)	24/94-95	Rs. 720.00	-do-	-do-	-do-
Total		20	days						
1995	Jan.	31	ACG - 17/	32(h)	40/94-95	Rs. 1658.50	T. C. Das	TDE, Jorhat	S. R. Sonowal
	Feb.	28	-do-	64(b)	44/94-95	Rs. 1498.00	-do-	-do-	-do-
	Mar.	24		63(b)	48/94-95	Rs. 1284.00	-do-	-do-	-do-
	Aug.	30		51(a)	24/95-96	Rs. 1605.00	-do-	-do-	-do-
	Sept.	22	-do-	15	38/95-96	Rs. 1177.00	-do-	-do-	-do-
Total		135	days						
1996	April	5	ACG - 17	24(c)	2/96-97	Rs. 267.50	T. C. Das	TDM, Jorhat	P. Sundara Rajan
	May	6	-do-	9	7/96-97	Rs. 321.00	-do-	-do-	-do-
	June	3	-do-	11	11/96-97	Rs. 161.50	-do-	-do-	-do-
	Aug.	30	-do-	39(e)	20/96-97	Rs. 1605.00	-do-	-do-	-do-
Total		44	days						

Signature of the Committee Members

Assistant Director Telecom
Assam Telecom Circle
Guwahati - 781007Accounts Officer
O/o the TDM, JorhatDivisional Engineer (P&A)
O/o the TDM, Jorhat

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13
2

BHARAT SANCHAR NIGAM LIMITED
(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785 001

File No. X-1/Com/Part-1/2000-2001/61
Dated at Jorhat on 10 Jan 2001

Sri Madhuk Kumar Basa.
Vill. Assambari P. O. Choutara
Thana Sersma
Dist. Jorhat

As you are aware that as per direction given by Hon'ble CAT Guwahati bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 16/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98 the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 6.6.2000 in our office/SSA, the committee comprised of three members namely,

- (1) Sri M. C. Modak Asstt. Director Telecom (Welfare), O/O the CGMT, Guwahati.
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you, the detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since 31.5.98 / you have been disengaged as casual labour with effect from 20.5.98 as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the stay/status quo that was directed to be maintained.

Enclo :- Annexure-A.

Deputy General Manager
O/O the GM, BSNL, Jorhat

16
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ANNEXURE - A

Details of findings by the verification Committee of Jorhat SSA in case of Shri/Smti. Madhu Kunwar Baruah, in the Unit / Office SDOT Jorhat

Date of engagement	Authority of engagement	No. of days engaged year wise / month wise	Proof of engagement documentar y	Name & Designation of members of verification committee	Reasons in brief as found ineligible	Remarks
		(A)	(B)			
		Upto 01-08-98 for normal cases (Year/Days)	(Year/Day s) for the cases because of stay/status quo/not to disengage order passed by Hon'ble Tribunal	Say ACG-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. O. (Cash), O/O : The TDM, Jorhat	

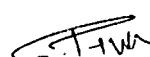
1994. SDOT
Jorhat.

Does not arise.

On ACG-17. As above.

not completed recorded
260 days in
any proceeding
year and
therefore
could not be
considered.

1994 - 151 days
95 - 58 "
96 - 76 "
97 - 173 "
98 - 94 "


Dy. General Manager Telecom, (Admn)

Office No. 101, 1st Floor, Dibrugarh, Assam, 786001
O/o the G. M. Telecom, B.S.N.L.

Jorhat, Jorhat - 786001

Signature :-
Designation :-
Seal Enc. :-

Date :- 10/1/01

15
ANNEXURE - "C" (Page - 2)

From The Date Of Initial Engagement

Sal Mizdoor Sri Madhu Kumar Borah.

Son of : Sri Ganesh Borah.

File No. 33(1)

MONTH	NO OF DAYS	MODE OF PAYMENT			AMOUNT	ENGAGED BY WHOM	BILLING / PASSING AUTHORITY	NAME OF A. O. WHO HAS PAID
		ACG - 17/ M/Roll	Vr. No.	A/C No.				
Jan.	31	ACG - 17/	10	32/93-94	Rs. 1449.00	D. K. Das	TDE, Jorhat	S. R. Sonowal
Feb.	28	-do-	5	37/94-95	Rs. 1309.00	-do-	-do-	-do-
July	31	-do-	1	9/94-95	Rs. 1449.00	-do-	-do-	-do-
Aug.	31	-do-	17	15/94-95	Rs. 1449.00	-do-	-do-	-do-
Sept.	30	-do-	14	18/94-95	Rs. 1403.00	-do-	-do-	-do-
Total	151	days						
1995	Feb.	28	ACG - 17/	43	35/94-95	Rs. 1498.00	D. K. Das	TDE, Jorhat
	Nov.	30	-do-	108	26/95-96	Rs. 1598.00	-do-	-do-
Total	58	days						
1996	April	30	ACG - 17	11(6)	5/96-97	Rs. 1598.00	D. K. Das	TDM, Jorhat
	July	21	-do-	6(18)	18/96-97	Rs. 1065.00	-do-	-do-
	Aug.	25	-do-	90	24/96-97	Rs. 1331.00	-do-	-do-
Total	76	days						
1997	Feb.	28	ACG - 17	70	42/96-97	Rs. 1491.00	D. K. Das	TDM, Jorhat
	May	31	-do-	36	8/96-97	Rs. 1651.00	-do-	-do-
	Sept.	22	-do-	33(19), 11(47)	25, 24/97-98	Rs. 1171.00	-do-	-do-
	Oct.	31	-do-	3, 79	30/97-98	Rs. 1651.00	-do-	-do-
	Nov.	30	-do-	90, 121	35/97-98	Rs. 1597.00	-do-	-do-
	Dec.	31	-do-	65, 20	38, 39/97-98	Rs. 1651.00	-do-	-do-
Total	173	days						
1998	Jan.	31	ACG - 17	55, 89	43/97-98	Rs. 1651.00	D. K. Das	TDM, Jorhat
	Feb.	28	-do-	73, 147,	48/97-98	Rs. 1491.00	-do-	-do-
	March	4	-do-	132	53/97-98	Rs. 213.00	-do-	-do-
	May	31	-do-	97, 177(9)	8, 9/98-99	Rs. 1651.00	-do-	-do-
Total	94	days						

Signature of the Committee Members

Assistant Director Telecom
Assam Telecom Circle
Ulubari, Guwahati - 781007

Accounts Officer
O/o the TDM, Jorhat

Divisional Engineer (P&A)
O/o the TDM, Jorhat

16
3
1-A/3 2
5

BIHARAT SANCHAR NIGAM LIMITED
(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785 001

To

Sri Tibau Bara
Vill. Fechual P.O. Fechual
Thana Kangraon Jorhat
Dist. Jorhat

As you are aware that as per direction given by Hon'ble C.A.I. Guwahati Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98 the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 5.6.2000 In our office/SSA, the committee comprised of three members namely,

- (1) Sri M. C. Modak Asstt. Director Telecom (Welfare), O/O the CGMT, Guwahati.
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you. the detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since 3.1.98 / you have been disengaged as casual labour with effect from 28.3.98 as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the stay/statusquo that was directed to be maintained.

Enclo :- Annexure-A.

✓ A/3
Deputy General Manager
O/O the GM, BSNL, Jorhat

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ANNEXURE - A

Details of findings by the verification Committee of Jorhat SSA in case
of Shri/Smt. Jibon Bora in the Unit
/ Office SDOT/Jorhat

Date of engagement	Authority of engagement	No. of days engaged year wise / month wise	Proof of engagement documentary	Name & Designation of members of verification committee	Reasons in brief as found ineligible	Remarks
		(A)	(B)			
		Upto 01-08-98 for normal cases (Year/Days)	Year/Day s) for the cases because of stay/status quo/not to disengage order passed by Hon'ble Tribunal	Say ACO-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. O. (Cash), O/O : The TDM, Jorhat	

11/02 SDOT
JR

Does not arise AC017 as above

Not completed/Worked 210 days in any preceding year and therefore could not be considered.

1992 - 30 days
93 - NIL
94 - 77 days
95 - 28 "
96 - NIL
97 - 82 "
98 - 103 "

G.W.A
उप-मन्त्रालय दूरसंचार, (प्रभाग)
Dy. General Manager Telecom, (Adm)
O/o the G. M. Telecom, B.S.N.L.
Jorhat, Jorhat - 785001

Date :- 10/1/2002

Signature :-
Designation :-
Seal Etc. :-

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ANNEXURE - "C" (Page - 2)

Engagement Particulars From The Date Of Initial Engagement
In respect of Casual Mazdoor Sri Jibon Bora.
O/o the TDM, Jorhat.

Son of : Giridhar Bora.

File No. 44(1)

YEAR	MONTH	NO OF DAYS	MODE OF PAYMENT		AMOUNT	ENGAGED BY WHOM	BILLING / PASSING AUTHORITY	NAME OF A. O. WHO HAS PAID		
	1992	Nov.	30	ACG - 17/ M/Roll	Vr. No. 83(49)	A/C No. 22/92-93	Rs. 1373.00	D. K. Das	TDE, Jorhat	M. Tamilmoni
	Total		30	days						
	1994	June	5	ACG - 17/	5	5/94-95	Rs. 234.00	D. K. Das	TDE, Jorhat	S. R. Sonowal
		Aug.	31	-do-	12	15/94-95	Rs. 1449.00	-do-	-do-	-do-
		Sept.	10	-do-	19	18/94-95	Rs. 468.00	-do-	-do-	-do-
		Dec.	31	-do-	37	27/94-95	Rs. 1659.00	-do-	-do-	-do-
	Total		77	days						
	1995	Jan	28	ACG - 17/	15	31/94-95	Rs. 1170.00	D. K. Das	TDE, Jorhat	S. R. Sonowal
	Total		28	days						
	1997	Feb.	21	ACG - 17	3(3)	43/96-97	Rs. 1118.00	D. K. Das	TDM, Jorhat	P. Sundara Rajan
		May	10	-do-	84	8/97-98	Rs. 533.00	-do-	-do-	-do-
		Aug.	20	-do-	29(30)	18/97-98	Rs. 1065.00	-do-	-do-	D. Baruah
		Oct.	31	-do-	57(24), 90(18)	30,29/97- 98	Rs. 1651.00	-do-	-do-	-do-
	Total		82	days						
	1998	Jan.	14	ACG - 17	50(6)	45/97-98	Rs. 746.00	D. K. Das	TDM, Jorhat	D. Baruah
		Feb.	28	-do-	172(8)	48/97-98	Rs. 1491.00	-do-	-do-	-do-
		April	30	-do-	131	4/98-99	Rs. 1598.00	-do-	-do-	-do-
		May	31	-do-	89,127	8,9/98-99	Rs. 1651.00	-do-	-do-	-do-
	Total		103	days						

Signature of the Committee Members

Assistant Director Telecom
Assam Telecom Circle
Ulubari, Guwahati - 781007

Accounts Officer
O/o the TDM, Jorhat

Divisional Engineer (P&A)
O/o the TDM, Jorhat

60

19
(A)

BHARAT SANCHAR NIGAM LIMITED
(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785 001

No. X-H/Com/Part-H/2000-2001/61
Dated at Jorhat on the 10th Jan 2001

To Sri Padum Singh
Vill. Alegrana P.O. Alegrana
Thana Salt
Dist. Salt

As you are aware that as per direction given by Hon'ble CAT Guwahati Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98 the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 11.5.2001. In our office/SSA, the committee comprised of three members namely,

- (1) Sri M. C. Modak Asstt. Director Telecom (Welfare), O/O the CGMT, Guwahati.
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you. The detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since 31-5-98 / you have been disengaged as casual labour with effect from 31-5-98 as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the stay/status quo that was directed to be maintained.

Enclo :- Annexure-A.

Deputy General Manager
(O/O the GM, BSNL, Jorhat)

ANNEXURE - A

Details of findings by the verification Committee of Jorhat SSA in case
of Shri/Smti. Padam Chandigne in the Unit
/ Office

Date of engagement	Authority of engagement	No. of days engaged year wise / month wise	Proof of engagement documentar y	Name & Designation of members of verification committee	Reasons in brief as found ineligible	Remarks
		(A)	(B)			
		Upto 01-08-98 for normal cases (Year/Days)	(Year/Day s) for the cases because of stay/status quo/not to disengage order passed by Hon'ble Tribunal	Say ACG-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. O. (Cash), O/O : The TDM, Jorhat	

5/93

SDE
Cable
J.R.Does for
arise ACG-17. As above.

Not Completed & worked
240 days in
any proceeding
year and
therefore
could not
be considered.

1993 - 48 days
94 - 109 "
95 - 86 "
96 - 111 "
97 - 181 "
98 - 148 "

Date : 10.1.2001

उप-महाप्रबक्त दूरध्वार, (प्रमाणित)
Dy. General Manager Telecom, (Admn)

प. दूरध्वार, दूरध्वार, बी.सी.एस.एस.
o/o the G. M Telecom, B.S.N.L.
Jorhat, Jorhat - 785001

Signature :-
Designation :-
Seal Etc. :-

Engagement Particulars From The Date of Initial Engagement.
 In respect of casual Mazdoor Set Padum Handique, 3/O - Sri Tepuram Handique. File No. - 57
 @/o the TDM, Jorhat

Year	Month	No. of Days	Mode of Payment			Amount	Engaged By Whom	Billing Passing Authority	Name of A
			ACG-17/ M-Roll	Vr. No.	A/C No.				
1993	Jan.	31	ACG-17	18(k)	16/92-93	Rs. 1240.00	T. C. Das	TDE, Jorhat	M. Tamra
	Feb.	17	- do -	10(j)	19/92-93	Rs. 680.00	- do -	- do -	- do -
	TOTAL	48							
1994	Feb.	31	ACG-17	4(l)	18/93-94	Rs. 1395.00	T. C. Das	TDE, Jorhat	- do -
	June	26	- do -	1(d)	4/94-95	Rs. 1170.00	- do -	- do -	- do -
	Sept.	11	ACG-17	24(e)	9/94-95	Rs. 495.00	P. C. Phukan		- do -
	Nov.	11	- do -	1(m)	12/94-95	Rs. 528.00	- do -	- do -	- do -
	Dec.	30	- do -	1(a)	15/94-95	Rs. 1440.00	- do -	- do -	- do -
	TOTAL	109							
1995	Jan.	31	ACG-17	1(j)	24/94-95	Rs. 1643.00	P. C. Phukan	TDE, Jorhat	P. Sankar
	Feb.	28	- do -	8(e)	27/94-95	Rs. 1484.00	- do -	- do -	- do -
	Mar.	27	- do -	2(d)	30/94-95	Rs. 1431.00	- do -	- do -	- do -
	TOTAL	86							
1996	July	31	- do -	1(g)	12/96-97	Rs. 1658.00	P. C. Phukan	TDE, Jorhat	P. Sankar
	Aug.	31	- do -	4(d)	15/96-97	Rs. 1658.00	- do -	- do -	- do -
	Sept.	30	- do -	4(e)	19/96-97	Rs. 1605.00	- do -	- do -	- do -
	Oct.	19	- do -	18(f)	20/96-97	Rs. 1016.00	- do -	- do -	- do -
	TOTAL	111							
1997	Jan.	29	- do -	3(k)	33/96-97	Rs. 1551.00	P. C. Phukan	TDE, Jorhat	P. Sankar
	Mar.	28	- do -	23(f), 4(d)	23, 3/96-97	Rs. 1497.00	- do -	- do -	- do -
	May	5	- do -	2(d)	3/97-98	Rs. 265.00	- do -	- do -	- do -
	Sept.	30	- do -	3(h)	13/97-98	Rs. 1551.00	- do -	- do -	- do -
	Oct.	28	- do -	16(j)	16/97-98	Rs. 1498.00	- do -	- do -	- do -
	Nov.	30	- do -	7(g)	30/97-98	Rs. 1605.00	- do -	- do -	- do -
	Dec.	31	- do -	1(j)	22/97-98	Rs. 1658.00	- do -	- do -	- do -
	TOTAL	181							
1998	Jan.	30	- do -	24(i)	26/97-98	Rs. 1605.00	P. C. Phukan	TDE, Jorhat	D. F.
	TOTAL	148							

Signature of Committee Members.

Assistant Director Telecom
 Assam Telecom Circle
 11th flr, Gyanvihar - 781009

Baruah
 Accounts Officer
 @/o the TDM, Jorhat.

Divisional Director

22 (5)

1-PA/1

15

64

BIHARAT SANCHAY NIGAM LIMITED
 (A GOVERNMENT OF INDIA ENTERPRISE)
 OFFICE OF THE GENERAL MANAGER
 JORHAT TELECOM DISTRICT
 JORHAT - 785 001

No. X-1/Com/Par-1/(2000-2001)/61
 Date of issue at the 10th Jan 2001

To

Sri Nandaswar Prasad
 Vill. Tekelagam P. O. Tekelagam
 Thana Jorhat
 Dist. Jorhat Assam

As you are aware that as per direction given by Hon'ble CAT Guwahati Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98; 223/98, 269/98 and 293/98 the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 1-5-2001. In our office/SSA, the committee comprised of three members namely,

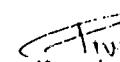
- (1) Sri M. C. Modak Asstt. Director Telecom (Welfare), O/O the CGMT, Guwahati.
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you. the detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since 6-6-98 / you have been disengaged as casual labour with effect from 6-6-98 as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the stay/status quo that was directed to be maintained.

Enclo:- Annexure-A.


 Deputy General Manager
 O/O the GM, BSTU, Jorhat

ANNEXURE - A

Details of findings by the verification Committee of Jorhat SSA in case
of Shri/Smti. Nandeswar Barua in the Unit
/ Office SDOP/JRT

Date of engagement	Authority of engagement	No. of days engaged year wise / month wise	Proof of engagement documentar y	Name & Designation of members of verification committee	Reasons in brief as found Ineligible	Remarks
		(A)	(B)			
		Upto 01-08-98 for normal cases (Year/Days)	Year/Day s) for the cases because of stay/status quo/not to disengage order passed by Hon'ble Tribunal	Say ACG-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. O. (Cash), O/O : The TDM, Jorhat	

1/93 SDOP/JR

Does not
occurse

ACG-17

As above

Not completed & Worked

240 days in

any preceding

year and

therefore

could not be

considered.

1993-201

1994-154

1995- 86

1996- 111

1997- 115

1998- 123


Dy. General Manager Telecom, (Admn).

Dy. General Manager Telecom, (Admn)

Guwahati, 781001, Assam, India

o/o the G. M. Telecom, B.S.N.L.

Jorhat- 785001

Signature :-

Designation :-

Seal Etc. :-

Date :- 10/1/2001

29 15
6
ANNEXURE - "C"

Engagement Particulars From The Date of Initial Engagement
In respect of casual Mazdoor Sri Nandeshwar Borah, S/O - Sri Soni Borah. File No. - 58
O/o the TDM, Jorhat

Year	Month	No. of Days	Mode of Payment			Amount	Engaged By Whom	Billing Passing Authority	Name of AO
			ACG-17/ M-Roll	Vr No.	AC No.				
1993	Jan	31	ACG-17	18(a)	16/92-93	Rs. 1240.00	T. C. Das	TDE, Jorhat	M. Tamilnani
	Feb	28	- do -	19(c), 22(d)	19, 20/92-93	Rs. 1120.00	- do -	- do -	- do -
	Aug	20	- do -	6(b)	7/93-94	Rs. 900.00	- do -	- do -	- do -
	Sept	30	- do -	12(n)	8/93-94	Rs. 1350.00	- do -	- do -	S. R. Sengarwal
	Oct	31	- do -	10(f)	10/93-94	Rs. 1395.00	- do -	- do -	S. R. Sengarwal
	Nov	30	- do -	11(g)	13/93-94	Rs. 1350.00	- do -	- do -	- do -
	Dec	31	- do -	11(h)	16/93-94	Rs. 1395.00	- do -	- do -	- do -
	TOTAL	201							
1994	Jan	31	ACG-17	4(c)	18/93-94	Rs. 1395.00	P.C. Phukan	TDE, Jorhat	- do -
	Feb	26	- do -	1(k)	24/93-94	Rs. 1170.00	- do -	- do -	- do -
	Mar	26	- do -	3(m)	4/94-95	Rs. 1170.00	- do -	- do -	- do -
	June	30	- do -	1(n)	6/94-95	Rs. 1350.00	- do -	- do -	- do -
	Nov	11	ACG-17	1(n)	12/94-95	Rs. 328.00	- do -	- do -	- do -
	Dec	30	- do -	1(n)	18/93-94	Rs. 1440.00	- do -	- do -	- do -
	TOTAL	154							
1995	Jan	31	ACG-17	1(c)	24/94-95	Rs. 1393.00	P.C. Phukan	TDE, Jorhat	P. Sundarajan
	Feb	28	- do -	8(f)	27/94-95	Rs. 1484.00	- do -	- do -	- do -
	Mar	27	- do -	2(h)	30/94-95	Rs. 1391.00	- do -	- do -	- do -
	TOTAL	86							
1996	July	31	ACG-17	1(f)	12/96-97	Rs. 1658.00	P.C. Phukan	TDE, Jorhat	P. Sundarajan
	Aug	31	- do -	4(b)	15/96-97	Rs. 1658.00	- do -	- do -	- do -
	Sept	30	- do -	3(f)	19/96-97	Rs. 1605.00	- do -	- do -	- do -
	TOTAL	115							

	Mar	28	- do -	23(1), 4(1)	37, 1/96-97	Rs. 1937.00	- do -	- do -	D. Baruah
	Sept	30	- do -	3(e)	13/97-98	Rs. 1551.00	- do -	- do -	- do -
	Oct	28	- do -	16(f)	16/97-98	Rs. 1498.00	- do -	- do -	- do -
	TOTAL	115							
1998	Jan	30	ACG-17	24(m)	26/97-98	Rs. 1605.00	P.C. Phukan	TDE, Jorhat	D. Baruah
	Feb	28	- do -	1(j)	29/97-98	Rs. 1498.00	- do -	- do -	- do -
	Mar	31	- do -	24, 25(1)	32, 1/97-98	Rs. 1652.00	- do -	- do -	- do -
	April	30	- do -	2(m)	3/98-99	Rs. 1605.00	- do -	- do -	- do -
	June	6	- do -	1(f)	8/98-99	Rs. 321.00	- do -	- do -	- do -
	TOTAL	125							

Signature of Account Members

Assistant Engineer for Labour
Account Officer
T.D.M. Jorhat
Date: 10/01/2000

Baruah
Account Officer
T.D.M. Jorhat

Baruah
Divisional Engineer (P & A)
T.D.M. Jorhat

25
(b) 
1-8/9
67

BIHAR SANCHI NIGAM LIMITED
(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785 001

To

Sri Jay Ram Kalita
Vill. Dagori P. O. Gorakhpur
Thana Jorhat
Dist. Jorhat - Assam.

As you are aware that as per direction given by Hon'ble CAT Guwahati Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98 the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 15-6-98. In our office/SSA, the committee comprised of three members namely,

- (1) Sri M. C. Modak Asstt. Director Telecom (Welfare), O/O the CGMT, Guwahati.
- (2) Sri D. Puyeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you. The detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since 15-6-98 / you have been disengaged as casual labour with effect from 15-6-98 as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the stay/status quo that was directed to be maintained.

Enclo :- Annexure-A.

Deputy General Manager
O/O the GM, BSNL, Jorhat

ANNEXURE - A

Details of findings by the verification Committee of Jorhat SSA in case
 of Shri/Smti. Jyoti Rani Kalita in the Unit
 / Office CGMT, CGMT, Jorhat

Date of engagement	Authority of engagement	No. of days engaged year wise / month wise	Proof of engagement documentary	Name & Designation of members of verification committee	Reasons in brief as found ineligible	Remarks
		(A)	(B)			
		Upto 01-08-98 for normal cases (Year/Days)	(Year/Day(s) for the cases because of stay/status quo/not to disengage order passed by Hon'ble Tribunal	Say ACQ-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. O. (Cash), O/O : The TDM, Jorhat	

1/93 S.D.E/cable
J.R.T

Does not ACQ-17
arise

As above

Not completed 2nd week
21st August in
any proceeding
year in 93
therefore
can't be
considered.

1993-187
1994-191
1995-86
1996-111
1997-176
1998-156

Date :- 10/11/2001

[Signature]
उप-महाप्रबन्धक दूरध्वार, (प्रभासन)
Dy. General Manager Telecom. (Admn)
...
...
o/o the G. M. Telecom, B.S.N.L
Jorhat/Jorhat- 785001

Signature :-
Designation :-
Seal Etc. :-

ANNEXURE - "C"

27
18
69
1. Received of Interim dues to the T.D.E. Jorhat by payment
Received of General Cashier Sett. Assam Laffer (160) - Date Received 20th April 1996
To the T.D.E. Jorhat

Year	Month	No. of Days	Mode of Payment	Acct No	Amount	Engaged By Whom	Billing Passing Authority	Type of Ac
1993			ACG-17 McRoll	Wt No 1800	AC/No 16/92-93	Rs. 1240.00	T. C. Dhar	TDE Jorhat M. Dhar
	Jun.	31	ACG-17	1800	19/12/92-93	Rs. 1220.00	- do -	- do -
	Jul.	28	- do -	16(1),22(0)	7/93-94	Rs. 270.00	- do -	- do -
	Aug.	6	- do -	17(1)	8/93-94	Rs. 1350.00	- do -	3. P. S. D.
	Sept.	32	- do -	12(1)	10/93-94	Rs. 1395.00	- do -	- do -
	Oct.	31	- do -	13(1)	13/93-94	Rs. 1350.00	- do -	- do -
	Nov.	30	- do -	14(1)	16/93-94	Rs. 1325.00	- do -	- do -
	Dec.	31	- do -	15(1)	17/93-94	Rs. 1350.00	- do -	- do -
	TOTAL	182	days			Rs. 1355.00	T. C. Dhar	TDE Jorhat
1994	Jan.	31	ACG-17	16(e)	18/93-94	Rs. 1355.00	T. C. Dhar	TDE Jorhat
	Feb.	26	- do -	17(1)	2/1/94-95	Rs. 1170.00	- do -	- do -
	Mar.	26	- do -	18(e)	4/94-95	Rs. 1170.00	- do -	- do -
	Apr.	30	- do -	19(1)	6/94-95	Rs. 1350.00	- do -	- do -
	Sept.	11	- do -	24(1)	9/94-95	Rs. 475.00	P. C. Phukan	P. C. Phukan
	Oct.	11	- do -	1(1)	12/94-95	Rs. 525.00	- do -	- do -
	Nov.	20	- do -	1(1)	15/94-95	Rs. 1440.00	- do -	- do -
	Dec.	26	- do -	30(1)	19/94-95	Rs. 1391.00	- do -	- do -
	TOTAL	121	days					
1995	Jan.	21	ACG-17	1(1)	24/94-95	Rs. 1643.00	P.C. Phukan	TDE Jorhat
	Feb.	7	- do -	1(1)	27/94-95	Rs. 1484.00	- do -	- do -
	Feb.	28	- do -	2(1)	30/94-95	Rs. 1421.00	- do -	- do -
	TOTAL	86	days					
1996	July	31	ACG-17	1(1)	12/96-97	Rs. 1658.00	P.C. Phukan	TDE Jorhat
	Aug.	31	- do -	1(1)	15/96-97	Rs. 1658.00	- do -	- do -
	Sept.	30	- do -	1(1)	19/96-97	Rs. 1605.00	- do -	- do -
	Oct.	19	- do -	1(1)	20/96-97	Rs. 1016.00	- do -	- do -
	TOTAL	111	days					
1997	Jan.	29	ACG-17	3(e)	33/96-97	Rs. 1551.00	P.C. Phukan	TDE Jorhat
	Mar.	28	- do -	23(e),4(c)	37,1/96-97	Rs. 1497.00	- do -	- do -
	Sept.	30	- do -	3(e)	13/97-98	Rs. 1551.00	- do -	- do -
	Oct.	28	- do -	1(e)	16/97-98	Rs. 1498.00	- do -	- do -
	Nov.	30	- do -	2(L)	19/97-98	Rs. 1615.00	- do -	- do -
	Dec.	31	- do -	1(S)	22/97-98	Rs. 1658.00	- do -	- do -
	TOTAL	176	days					
1998	Jan.	30	ACG-17	24(c)	26/97-98	Rs. 1605.00	P.C. Phukan	TDE Jorhat
	Feb.	28	- do -	1(1)	29/97-98	Rs. 1498.00	- do -	- do -
	Mar.	31	- do -	2(L),3(O)	32,1/97-98	Rs. 1658.00	- do -	- do -
	April	30	- do -	2(S)	3/98-99	Rs. 1605.00	- do -	- do -
	May	31	- do -	1(1)	6/98-99	Rs. 1658.00	- do -	- do -
	June	6	- do -	1(1)	8/98-99	Rs. 121.00	- do -	- do -
	TOTAL	156						

Received of Interim dues to the T.D.E. Jorhat
Received of General Cashier Sett. Assam Laffer (160) - Date Received 20th April 1996
To the T.D.E. Jorhat

Manohar
T.D.E. Jorhat
20th April 1996

Received of Interim dues to the T.D.E. Jorhat
Received of General Cashier Sett. Assam Laffer (160) - Date Received 20th April 1996
To the T.D.E. Jorhat

(X) 20
~~SECRET~~

BIHARAT SANCHAR NIGAM LIMITED
(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785 001

No. X-4/Con/Part-II/2000-2001/61
Dated at Jorhat the 10th Jan 2001

To

Sri Ramcen Sonowal
Vill. Nal sonowal P. O. Aleymara
Thana Jorhat
Dist. Jorhat Assam.

As you are aware that as per direction given by Hon'ble CAT Guwahati Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98 the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 1-5-2001. In our office/SSA, the committee comprised of three members namely,

- (1) Sri M. C. Modak Asstt. Director Telecom (Welfare), O/O the CGMT, Guwahati.
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you: the detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since 31-5-98 / you have been disengaged as casual labour with effect from 31-5-98 as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the stay/statusquo that was directed to be maintained.

Enclo:- Annexure-A.

Deputy General Manager
O/O the GM, BSNL, Jorhat

29
X
ANNEXURE - A

Details of findings by the verification Committee of Jorhat SSA in case
of Shri/Smti. Ramen Sarma in the Unit
/Office SDSE, Cable, Jorhat.

Date of engagement	Authority of engagement	No. of days engaged year wise / month wise	Proof of engagement documentary	Name & Designation of members of verification committee	Reasons in brief as found ineligible	Remarks
		(A)	(B)			
		Upto 01-08-98 for normal cases (Year/Days)	(Year/Day s) for the cases because of stay/status quo/not to disengage order passed by Hon'ble Tribunal	Say ACG-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. O. (Cash), O/O : The TDM, Jorhat	

Y/93
Cable/3121

Dir. of
Cable
and
Cable

1993-50

1996-111

1997-176

1998-150

Actual date of verification
Date of engagement in
the year preceding
therefore
could not be
considered.

ADM
उप-महाप्रबंधक दू.सचार, (प्रभासन)

Dy. General Manager Telecom, (Admn)

10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 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553333333333333333316, 553333333333333333317, 553333333333333333318, 553333333333333333319, 553333333333333333320, 553333333333333333321, 553333333333333333322, 553333333333333333323, 553333333333333333324, 553333333333333333325, 553333333333333333326, 553333333333333333327, 553333333333333333328, 553333333333333333329, 553333333333333333330, 553333333333333333331, 553333333333333333332, 553333333333333333333, 5533333333

30
21
42
ANNEXURE - "C"

Engagement Particulars From The Date of Initial Engagement
Aspect of casual Mazdoor Sri Ramon Barman, B/O - Sri Debenwir Barman File No. 63
With the TDM, Jorhat

Year	Month	No. of Days	Mode of Payment			Amount	Engaged By Whom	Billing Passing Authority	Name of A.O.
			ACG-17/ M-Roll	Vr. No.	A/C No.				
1993	Jan	31	ACG-17	1004	16/92-93	Rs. 1240.00	T. C. Das	TDE, Jorhat	M. Tarnilmoni
		28	- do -	1(L)	19/93-94	Rs. 1120.00	- do -	- do -	- do -
1996	July	59	days	ACG-17	1(j)	12/96-97	Rs. 1658.00	T. C. Phukan	TDE, Jorhat
		31	- do -	4(j)	15/96-97	Rs. 1658.00	- do -	- do -	- do -
1998	Aug	31	- do -	4(j)	19/96-97	Rs. 1658.00	- do -	- do -	- do -
		30	- do -	4(a)	19/96-97	Rs. 1658.00	- do -	- do -	- do -
1997	Oct	12	- do -	3(b)	20/96-97	Rs. 1658.00	- do -	- do -	- do -
		111	days	ACG-17	3(j)	23/96-97	Rs. 1658.00	T. C. Phukan	TDE, Jorhat
1998	Jan	29	- do -	23(b), 4(j)	37/96-97	Rs. 1492.00	- do -	- do -	- do -
		28	- do -	3(b)	13/97-98	Rs. 1581.00	- do -	- do -	D. Barua
1998	Sept	30	- do -	3(b)	13/97-98	Rs. 1581.00	- do -	- do -	- do -
		28	- do -	16(j)	16/97-98	Rs. 1498.00	- do -	- do -	- do -
1998	Nov	30	- do -	7(e)	19/97-98	Rs. 1658.00	- do -	- do -	- do -
		31	- do -	1(n)	22/97-98	Rs. 1658.00	- do -	- do -	- do -
1998	Jan	30	ACG-17	24(b)	26/97-98	Rs. 1605.00	T. C. Phukan	TDE, Jorhat	D. Barua
		28	- do -	1(e)	29/97-98	Rs. 1498.00	- do -	- do -	- do -
1998	Mar	31	- do -	5(1), 3(e)	32, 1/97-98	Rs. 1658.00	- do -	- do -	- do -
		30	- do -	2(b)	3/98-99	Rs. 1605.00	- do -	- do -	- do -
1998	May	31	- do -	4(e)	6/98-99	Rs. 1658.00	- do -	- do -	- do -
		150	days						

Registration of Account - Members

Assistant Director Telecom
Assam Telecom Circle
Guwahati, Guwahati - 781007

Barman
Account Officer
Of the TDM, Jorhat

Barua
Divisional Engineer (P & A)
Of the TDM, Jorhat.

(8)

DGP/ADP/9

BHARAT SANCHAR NIGAM LIMITED
(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785 001

No. X-1/Com/Part-II/2000-2001/61
Dated at Jorhat the 10th Jan. 2001

To

Sri Anjan Dutta
Vill. Rongdoi - P.O. Rongdoi chariali
Thana Juganiagan Jorhat
Dist. Sibsail

As you are aware that as per direction given by Hon'ble CAT Guwahati Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98 the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 15/1/2000. In our office/SSA, the committee comprised of three members namely,

- (1) Sri M. C. Modak Asstt. Director Telecom (Welfare), O/O the CGMT, Guwahati.
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you. the detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since 30.6.98 / you have been disengaged as casual labour with effect from 30.6.98 as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the stay/statusquo that was directed to be maintained.

Enclo :- Annexure-A.

Deputy General Manager
O/O the GM, BSNL, Jorhat

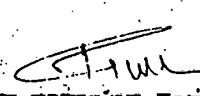
ANNEXURE - A

Details of findings by the verification Committee of Jorhat SSA in case
of Shri/Smt. Anjan Datta in the Unit
/ Office SDOP Jorhat
(SDE/Cable)

of ment	Authority of engagement	No. of days engaged year-wise / month wise	Proof of engagement documentar y	Name & Designation of members of verification committee	Reasons in brief as found ineligible	Remarks
		(A)	(B)			
		Upto 01-08-98 for normal cases (Year/Days)	(Year/Day s) for the cases because of stay/status quo/not to disengage order passed by Hon'ble Tribunal	Say ACG-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. O. (Cash), O/O : The TDM, Jorhat	

3 SD E
Cable
Jorhat
Does not
arise ACG-17. As above.
Not completed within
two days in
any proceeding
year and
therefore can
not be considered

993 - 28 days
94 - 27 " "
95 - 86 "
96 - 111 "
97 - 181 "
98 - 156 "


Dr. General Manager Telecom, (Admn)
G. M. Telecom, B.S.N.L.
O/o the G. M. Telecom, B.S.N.L.
Jorhat - 765001

Signature :-
Designation :-
Seal Etc. :-

Date :- 10/11/2001

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ANNEXURE - "C" (Page - 1)

Engagement Particulars From the Date of Intial Engagement
In respect of Casual Mazdoor Sri Arjan Dutta.
O/o the TDM/Jorhat.

S/o Sri Chemiram Dutta.

File No 64

YEAR	MONTH	NO OF DAYS	MODE OF PAYMENT	AMOUNT	ENGAGED BY WHOM.	BILLING / PASSING AUTHORITY	NAME OF A.O WHO HAS PAID
1993	Feb.	28	ACG-17/ M/Roll ACG-17	7(L) 19/92-93 Rs. 1120.00	T. C. Das	TDE/JRT	M. Tamimoni
Total		28					
1994	Mar.	27	ACG-17	3(s)2 24,23/93-94 Rs. 1200.00	T. C. Das	TDE/JRT	S. R. Sonowal
Total		27					
1995	Jan	31	ACG-17	1(f) 24/94-95 Rs. 1643.00	P.C. Phukan	TDE/JRT	P. Sunda Rajan
	Feb.	28	- do -	8(e) 27/94-95 Rs. 1484.00	- do -	- do -	- do -
	Mar.	27	- do -	2(i) 30/94-95 Rs. 1391.00	- do -	- do -	- do -
Total		86					
1996	July	31	ACG-17	1(e) 12/96-97 Rs. 1658.00	P.C. Phukan	TDE/JRT	P. Sunda Rajan
	Aug	31	- do -	4(e) 15/96-97 Rs. 1658.00	- do -	- do -	- do -
	Sept	30	- do -	4(c) 19/96-97 Rs. 1605.00	- do -	- do -	- do -
	Oct	19	- do -	18(g) 20/96-97 Rs. 1016.00	- do -	- do -	- do -
Total		111					
1997	Jan	29	ACG-17	3(b) 33/96-97 Rs. 1551.00	P.C. Phukan	TDE/JRT	P. Sunda Rajan
	Mar.	28	- do -	23(k),4(g) 37,1/96-97 Rs. 1497.00	- do -	- do -	- do -
	April	5	- do -	3/97-98 Rs. 265.00	- do -	- do -	- do -
	Sept	30	- do -	3(a) 13/97-98 Rs. 1551.00	- do -	- do -	- do -
	Oct	28	- do -	16(b) 16/97-98 Rs. 1498.00	- do -	- do -	- do -
	Nov	30	- do -	7(i) 19/97-98 Rs. 1605.00	- do -	- do -	- do -
	Dec.	31	- do -	1(e) 22/97-98 Rs. 1658.00	- do -	- do -	- do -
Total		181					
1998	Jan	30	ACG-17	24(a) 26/97-98 Rs. 1605.00	P.C. Phukan	TDE/JRT	D. Barush
	Feb	28	- do -	1(k) 29/97-98 Rs. 1498.00	- do -	- do -	- do -
	Mar.	31	- do -	9(i),5(i) 32,1/97-98 Rs. 1658.00	- do -	- do -	- do -
	April	30	- do -	2(L) 3/98-99 Rs. 1605.00	- do -	- do -	- do -
	May	31	- do -	6(a) 6/98-99 Rs. 1658.00	- do -	- do -	- do -
	June	6	- do -	1(g) 8/98-99 Rs. 321.00	- do -	- do -	- do -
Total		156					

17/Modak
Assistant Director Telecom
Assam Telecom Circle

Accounts Officer
O/o the TDM, Jorhat

Divisional Engineer (P&A)
O/o the TDM, Jorhat

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11/12
25
10/11
BILARAT SANCHAR NIGAM LIMITED
(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785 001

No. X-1/Coff/Part-II/2000-2001/61
Dated at Jorhat the 10th Jan 2001

To

Sri P. N. Sarker, G. G. G.
Vill. 1 No. Sonari P. O. Dibrugarh - 785 001
Thana Jorhat
Dist. Jorhat

As you are aware that as per direction given by Hon'ble CAT Guwahati Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98 the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 17-12-2000. In our office/SSA, the committee comprised of three members namely,

- (1) Sri M. C. Modak Asstt. Director Telecom (Welfare), O/O the CGMT, Guwahati.
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you. the detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since 31-3-98 / you have been disengaged as casual labour with effect from 31-12-98 as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the stay/status quo that was directed to be maintained.

Enclo :- Annexure-A.

Deputy General Manager
O/O the GM, BSNL, Jorhat

ANNEXURE - A

Details of findings by the verification Committee of Jorhat SSA in case of Shri/Smti. P. C. Baruah (Geeta) in the Unit / Office S.D.E. Central, Jorhat.

Rate of engagement	Authority of engagement	No. of days engaged year wise / month wise		Proof of engagement documentar y	Name & Designation of members of verification committee	Reasons in brief as found ineligible	Remarks
		(A)	(B)				
		Upto 01-08-98 for normal cases (Year/Days)	(Year/Day s) for the cases because of stay/status quo/not to disengage order passed by Hoh'ble Tribunal	Say ACG-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. O. (Cash), O/O : The TDM, Jorhat		

1/97 S.D.E. Central
D.R.T. ↓ Due to
not
arise
ACG-17
As above
Net completed 200 days
240 days in
any proceeding
year and
therefore
cannot be
considered.

1997-68
1998-124

उप-महाप्रबंधक दूरध्वार, (प्रशासन)
Dy. General Manager Telecom, (Admn)

प. 1, न्हाप्रबंधक दूरध्वार, गो. 1, न. 1, ए.
o/o The G. M. Telecom, B.S.N.L.

जोरहत- 780001

Date :- 10-11-2000

Signature :-
Designation :-
Seal Etc. :-

ANNEXURE - "C"

Engagement Particulars From The Date of Initial Engagement
 In respect of casual Mazdoor Sri Prasanta Gogoi, S/O - Sri Naren Gogoi. File No. - 65(1)
 O/o the TDM, Jorhat

Year	Month	No. of Days	Mode of Payment			Amount.	Engaged By Whom	Billing Passing Authority	Name of A.O.
			ACG-17/ M-Roll	Vr. No.	A/C No.				
1997	Nov.	30	ACG-17	15(n)	19/97-98	Rs. 1605.00	P. C. Phukan	TDE, Jorhat	P. Sundarajan
	Dec.	31	- do -	6(c)	22/97-98	Rs. 1658.00	- do -	- do -	- do -
	TOTAL	61							
1998	Jan.	30	ACG-17	4(f)	26/97-98	Rs. 1605.00	P. C. Phukan	TDE, Jorhat	D. Baruah
	Feb.	28	- do -	14(k)	29/97-98	Rs. 1498.00	- do -	- do -	- do -
	Mar.	31	- do -	12(b), 9(o)	32/1/98-99	Rs. 1658.00	- do -	- do -	- do -
	April	30	- do -	22(d)	3/98-99	Rs. 1605.00	- do -	- do -	- do -
	Mar.	31	- do -	3(i)	6/98-99	Rs. 1658.00	- do -	- do -	- do -
	Mar.	4	- do -	4(e)	8/98-99	Rs. 214.00	- do -	- do -	- do -
	TOTAL	124							

Signature of Committee Members

Assistant Director Talcom
 Assam-Talcom Circle
 Ulubari, Guwahati - 781007

Baruah
 Accounts Officer
 O/o the TDM, Jorhat

Baruah
 Divisional Engineer (I & A)

BIHARAT SANCHAY NIGAM LIMITED
 (A GOVERNMENT OF INDIA ENTERPRISE)
 OFFICE OF THE GENERAL MANAGER
 JORHAT TELECOM DISTRICT
 JORHAT - 785 001

No. X/C/Com/Part-II/2000-2001/61
 Dated at Jorhat the 10 Jan 2001

To

Sri Subbul Bora
 Vill. Duliagam P. O. Charaiabani
 Thana Jorhat
 Dist. Jorhat

As you are aware that as per direction given by Hon'ble CAT Guwahati Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98 the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 5.5.2K. In our office/SSA, the committee comprised of three members namely,

- (1) Sri M. C. Modak Asstt. Director Telecom (Welfare), O/O the CGMT, Guwahati.
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you, the detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since 15.6.98 / you have been disengaged as casual labour with effect from 15.6.98 as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the stay/status quo that was directed to be maintained.

Enclo - Annexure-A.

Deputy General Manager
 O/O the GM, BSNL, Jorhat

ANNEXURE - A

Details of findings by the verification Committee of Jorhat SSA in case of Shri/Smti. Birendra Baruah in the Unit

/ Office SDE(C) / JR

Time of engagement	Authority of engagement	No. of days engaged year wise / month wise	Proof of engagement documentar y	Name & Designation of members of verification committee	Reasons in brief as found ineligible	Remarks
		(A)	(B)			
		Upto 01-08-98 for normal cases (Year/Days)	(Year/Day s) for the cases because of stay/status quo/not to disengage order passed by Hon'ble Tribunal	Say ACO-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. O. (Cash), O/O : The TDM, Jorhat	

Jorhat SDE(C)
JR

Does not
entitle AC9-17 As above.

Not completed & worked
1200 day in
any preceding
years and therefore
could not be
considered.

1991 - 8.9 days
92 - 31 "
93 - NIL "
94 - 61 "
95 - 96 "
96 - 111 "
97 - 12.0 "
98 - 154 "


Dy. General Manager Telecom, (Admn)

1, B.S.M.L. Bldg., Dibrugarh, Assam, 786001

O/O The G.M. Telecom, B.S.M.L.

Jorhat - 765001

Signature :-

Designation :-

Seal Etc. :-

Date : 11/1/01

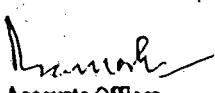
ANNEXURE - "C" 80

Engagement Particulars From The Date of Initial Engagement
In respect of canal Mazdoor Sri Dubul Borsch, S/O - Sri Rubin Borsch, File No. - 66/1
O/o the TDM, Jorhat

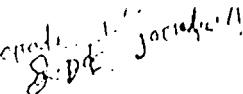
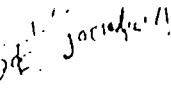
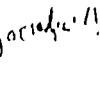
Year	Month	No. of Days	Mode of Payment			Amount	Engaged By Whom	Billling Pending Authority	Name of A.O.
			ACG-17/M-Roll	Vr. No.	AC No.				
1991	Feb.	28	ACG-17	7(b)	9/90-91	Rs. 1001.00	T. C. Das	TDE, Jorhat	B. R. Sonowal
	June	30	- do -	11(d)	7/91-92	Rs. 1072.00	- do -	- do -	- do -
	July	31	- do -	15(l)	9/91-92	Rs. 1108.25	P. C. Phukan	- do -	- do -
	TOTAL	89	days						
1992	Oct.	31	ACG-17	1(h)	9/92-93	Rs. 1240.00	T. C. Das	TDE, Jorhat	M. Tamulimond
	TOTAL	31	days						
1994	Jan.	31	ACG-17	1(R)	18/93-94	Rs. 1395.00	T. C. Das	TDE, Jorhat	- do -
	Nov.	30	- do -	5(i)	15/94-95	Rs. 1440.00	P. C. Phukan	- do -	- do -
	TOTAL	61	days						
1995	Jan.	31	ACG-17	3(l)	24/94-95	Rs. 1643.00	P. C. Phukan	TDE, Jorhat	P. Sundarajan
	Feb.	28	- do -	2(l)	27/94-95	Rs. 1484.00	- do -	- do -	- do -
	Mar.	27	- do -	6(l)	30/94-95	Rs. 1431.00	- do -	- do -	- do -
	Dec.	10	- do -	1(c)	28/95-96	Rs. 535.00	- do -	- do -	- do -
	TOTAL	96	days						
1996	July	31	ACG-17	11(c)	12/96-97	Rs. 1658.00	P. C. Phukan	TDE, Jorhat	P. Sundarajan
	Aug.	31	- do -	3(b)	13/96-97	Rs. 1658.00	- do -	- do -	- do -
	Sept.	30	- do -	6(k)	19/96-97	Rs. 1605.00	- do -	- do -	- do -
	Oct.	19	- do -	16(l)	20/96-97	Rs. 1016.00	- do -	- do -	- do -
	TOTAL	111	days						
1997	Jan.	29	ACG-17	1(a)	33/96-97	Rs. 1551.00	P. C. Phukan	TDE, Jorhat	P. Sundarajan
	Mar.	28	- do -	21(l), 3(e)	37, 1/96-97	Rs. 1497.00	- do -	- do -	- do -
	May	12	- do -	33(a)	4/97-98	Rs. 636.00	- do -	- do -	- do -
	Sept.	22	- do -	6(c)	13/97-98	Rs. 1177.00	- do -	- do -	D. Baruah
	Oct.	28	- do -	13(b)	16/97-98	Rs. 1498.00	- do -	- do -	D. Baruah
	Nov.	30	- do -	19(k)	19/97-98	Rs. 1605.00	- do -	- do -	- do -
	Dec.	31	- do -	6(M)	22/97-98	Rs. 1638.00	- do -	- do -	- do -
	TOTAL	180	days						
1998	Jan.	30	ACG-17	4(g)	26/97-98	Rs. 1605.00	P. C. Phukan	TDE, Jorhat	D. Baruah
	Feb.	28	- do -	14(M)	29/97-98	Rs. 1498.00	- do -	- do -	- do -
	Mar.	31	- do -	12(A), 9(k)	32, 1/97-98	Rs. 1658.00	- do -	- do -	- do -
	April	30	- do -	1(c)	3/98-99	Rs. 1605.00	- do -	- do -	- do -
	May	31	- do -	3(k)	6/98-99	Rs. 1658.00	- do -	- do -	- do -
	June	4	- do -	4(n)	8/98-99	Rs. 214.00	- do -	- do -	- do -
	TOTAL	154	days						

Signature of Committee Members

Assistant Director, Telcom
Assam Telcom Circle
Ulubari, Guwahati - 781007


Accounts Officer
O/o the TDM, Jorhat


Divisional Engineer (P & A)
O/o the TDM, Jorhat

Mr. Baruah 
S. D. 
J. C. 

H 40 1-11-17
Roj. AD 31
82

BIHAR SANCHIAR NIGAM LIMITED.
(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785 001

To

Sri Jugal Jgori
Vill. Ujani P. O. Rangajam
Thana Namigon
Dist. Jorhat Titaborsa

INFORMATION ACT/RTI/2005/2001/61
dated at Jorhat on 10/10/2006

As you are aware that as per direction given by Hon'ble CAT Guwahati Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98 the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 11/10/2006. In our office/SSA, the committee comprised of three members namely,

- (1) Sri M. C. Modak Asstt. Director Telecom (Welfare), O/O the CGMT, Guwahati.
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you, the detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since 5-6-98 / you have been disengaged as casual labour with effect from 5-6-98 as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the stay/status quo that was directed to be maintained.

Inclu :- Annexure-A.

Deputy General Manager
O/O the GM, BSNL, Jorhat

ANNEXURE - A

Details of findings by the verification Committee of Jorhat SSA in case
 of Shri/Smti. Sugandha Deka in the Unit
 Office SDE (Cable) Jorhat

Authority of engagement	No. of days engaged year wise / month wise	Proof of engagement documentar y	Name & Designation of members of verification committee	Reasons in brief as found ineligible	Remarks
(A)	(B)				
Upto 01-08-98 for normal cases (Year/Days)	(Year/Day s) for the cases because of stay/status quo/not to disengage order passed by Hg'b'lc. Tribunal	Say ACG-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. O. (Cash), O/O : The TDM, Jorhat		

SDE (C)
Jorhat

Days
Year
range
ACG-17

As above

not completed 2 working
200 days in
any Preceding
year available
therefore could
not be
considered.

1994 - 56 days

95 - NIL

96 - 121 days

97 - 188 "

98 - 124 "

उष-बहापर्वक दूसरा, (प्रातः)

By. General Manager Telecom, (Adm)

, नगरपाली, दूसरा, दी.सी.ए.ए
O/o the G. M. Telecom, B.S.N.L.

पोस्ट/जूह-765001

Signature :-

Designation :-

Seal Enc. :-

Date :- 10.1.2001

ANNEXURE - 'C' (Page - 1)

Engagement Particulars From the Date of Initial Engagement
In respect of Casual Mazdoor Sri Jugal Gogoi
O/o the TDM/Jorhat.

S/o Sri Jageswar Gogoi

File No 67

YEAR	MONTH	NO OF DAYS	MODE OF PAYMENT ACG-17/ M/Roll	VR. NO.	AMOUNT A/C No.	ENGAGED BY WHOM	BILLING PASSED AUTHORITY	NAME OF A.G. WHO HAS PAID
1993	Nil							
Total.	Nil							
1994	Nov	30	ACG-17	5(e)	15.24.97 R. 1440.00	P.C. Phukan	TDE/JRT	C.P. S. Basumatari
	Dec	26	ACG-17	23(j)	12.03.95 R. 1361.00	P.C. Phukan	TDE/JRT	S. Jyoti Basumatari
	Total	56						
1995								
Total	Nil							
1996	Jan	10	ACG-17	1(f)	13.96.97 R. 535.00	P.C. Phukan	TDE/JRT	P. Sunda Rajan
	July	31	ACG-17	41(j)	13.96.97 R. 1588.00	P.C. Phukan	TDE/JRT	P. Sunda Rajan
	Aug	31	ACG-17	5(k)	13.96.97 R. 1559.00	P.C. Phukan	TDE/JRT	P. Sunda Rajan
	Sept	30	ACG-17	6(a)	19.96.97 R. 1605.00	P.C. Phukan	TDE/JRT	P. Sunda Rajan
	Oct	19	ACG-17	16(g)	20.96.97 R. 1016.00	P.C. Phukan	TDE/JRT	P. Sunda Rajan
	Total	121						

Assistant Director Telecom
Assam Telecom Circle

Account Officer
O/o the TDM Jorhat

Divisional Engineer P.A.
O/o the TDM Jorhat

84

Rajesh AD 3
85

BHARAT SANCHAR NIGAM LIMITED
 (A GOVERNMENT OF INDIA ENTERPRISE)
 OFFICE OF THE GENERAL MANAGER
 JORHAT TELECOM DISTRICT
 JORHAT - 785 001

To

Sri Ajit Barak.
 Vill. Alengmore P. O. Alengmore.
 Thana Jorhat
 Dist. Jorhat Assam.

As you are aware that as per direction given by Hon'ble CAT Guwahati Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98, the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 14-5-2000. In our office/SSA, the committee comprised of three members namely,

- (1) Sri M. C. Modak Asstt. Director Telecom (Welfare), O/O the CGMT, Guwahati.
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you. the detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since 15-6-1993 / you have been disengaged as casual labour with effect from 15-6-1993 as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the stay/status quo that was directed to be maintained.

Enclo :- Annexure-A.

Deputy General Manager
 O/O the GM, BSNL, Jorhat

ANNEXURE - A

Details of findings by the verification Committee of Jorhat SSA in case

Shri/Smti. Ajita Borah, in the Unit
Office SDF, Cable, Jorhat

Authority of engagement	No. of days engaged year wise / month wise	Proof of engagement documentary	Name & Designation of members of verification committee	Reasons in brief as found ineligible	Remarks
(A)	(B)				
Upto 01-08-98 for normal cases (Year/Days)	(Year/Day/s) for the cases because of stay/status quo/not to disengage order passed by Hon'ble Tribunal	Say ACG-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. O. (Cash), O/O : The TDM, Jorhat		

SDF/Cable
JorhatDate recd. 20/10/98 Accts recd. 20/10/98

Not completed work in

20/10/98

Any proceeding

year end

therefore

cannot be

considered.

45
82
89

ANNEXURE - "C"

Engagement Batches/Visa From The Date of Initial Engagement
respect of casual Mazdoor Sri Ajit Borah, S/O - Sri Thognan Borah. File No. - 08
to the TDM, Jorhat

Year	Month	No. of Days	Mode of Payment			Amount	Engaged By Whom	Billing Pending Authority	Name of A.O.
			ACG-17/ M-Roll	Vr. No.	AC No.				
1993	Mar.	14	ACG-17	13(c)	24/92-93	Rs. 360.00	T.C. Dass	TDE, Jorhat	M. Tamimondi
	June	30	- do -	1(0)	4/93-94	Rs. 1350.00	- do -	- do -	- do -
	TOTAL	64	days						
1994	Nov.	30	ACG-17	5(a)	13/94-95	Rs. 1440.00	P.C. Phukan	TDE, Jorhat	- do -
	Dec.	26	- do -	23(0)	19/94-95	Rs. 1391.00	- do -	- do -	- do -
	TOTAL	56	days						
1995	Jan.	31	ACG-17	5(1)	24/94-95	Rs. 1393.00	P.C. Phukan	TDE, Jorhat	P. Sundarajan
	Feb.	28	- do -	2(c)	27/94-95	Rs. 1484.00	- do -	- do -	- do -
	Mar.	27	- do -	6(b)	30/94-95	Rs. 1431.00	- do -	- do -	- do -
	Dec.	10	- do -	1(0)	28/94-95	Rs. 535.00	- do -	- do -	- do -
	TOTAL	96	days						
1996	July	31	ACG-17	11(c)	12/96-97	Rs. 1638.00	P.C. Phukan	TDE, Jorhat	P. Sundarajan
	Aug.	31	- do -	5(g)	13/96-97	Rs. 1638.00	- do -	- do -	- do -
	Sept.	30	- do -	6(d)	19/96-97	Rs. 1603.00	- do -	- do -	D. Baruah
	Oct.	19	- do -	16(I)	20/96-97	Rs. 1016.00	- do -	- do -	D. Baruah
	TOTAL	111	days						
1997	Jan.	29	ACG-17	1(I)	33/96-97	Rs. 1551.00	P.C. Phukan	TDE, Jorhat	P. Sundarajan
	Mar.	25	- do -	21(c)	37/96-97	Rs. 1337.00	- do -	- do -	- do -
	Aug.	13	- do -	21(d), 36(a)	10, 10/97-98	Rs. 689.00	- do -	- do -	D. Baruah
	Sept.	22	- do -	6(a)	13/97-98	Rs. 1177.00	- do -	- do -	D. Baruah
	Oct.	28	- do -	13(h)	16/97-98	Rs. 1498.00	- do -	- do -	- do -
	Nov.	30	- do -	8(n)	19/97-98	Rs. 1605.00	- do -	- do -	- do -
	Dec.	31	- do -	4(c)	22/97-98	Rs. 1658.00	- do -	- do -	- do -
	TOTAL	178	days						
1998	Jan.	30	ACG-17	16(a)	26/97-98	Rs. 1605.00	P.C. Phukan	TDE, Jorhat	D. Baruah
	Feb.	28	- do -	22(j)	29/97-98	Rs. 1498.00	- do -	- do -	- do -
	Mar.	31	- do -	15(h), 4(j)	32, 1/97-98	Rs. 1658.00	- do -	- do -	- do -
	April	30	- do -	1(0)	3/98-99	Rs. 1605.00	- do -	- do -	- do -
	May	31	- do -	4(i)	6/98-99	Rs. 1638.00	- do -	- do -	- do -
	June	4	- do -	3(k)	8/98-99	Rs. 214.00	- do -	- do -	- do -
	TOTAL	154	days						

Signature of Committee Members

R.C. Chakraborty
Assistant Director TALCOM
Assam TALCOM Circle
Uluberia, Guwahati - 781007

lucy mitch
Accounts Officer
O/o the TDM, Jorhat

Divisional Engineer (P & A)
O/o the TDM, Jorhat

BIHAR SANCHAY NIGAM LIMITED
 (A GOVERNMENT OF INDIA ENTERPRISE)
 OFFICE OF THE GENERAL MANAGER
 JORHAT TELECOM DISTRICT
 JORHAT - 785 001

No. X-17/Com/Part-II/2000-2001/6
 Dated at Jorhat the 10th Jan 2001

To

Sri Mawen Bora
 Vill. Chenizamp. O. Bokheta
 Thana Jorhat
 Dist. Jorhat

As you are aware that as per direction given by Hon'ble CAT Guwahati Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98 the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 4.5.2K. In our office/SSA, the committee comprised of three members namely,

- (1) Sri M. C. Modak Asstt. Director Telecom (Welfare), O/O the CGMT, Guwahati
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you. the detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since 5.6.98 / you have been disengaged as casual labour with effect from 1.6.98 as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the stay/statusquo that was directed to be maintained.

Enclo:- Annexure-A.

Deputy General Manager
 O/O the GM, BSNL, Jorhat

ANNEXURE - A

Details of findings by the verification Committee of Jorhat SSA in case

Shri/Smti.

Hemanta Bora

in the Unit

Office

SDE (Calab) Jorhat

Item	Authority of engagement	No. of days engaged year wise / month wise	Proof of engagement documentar y	Name & Designation of members of verification committee	Reasons in brief as found ineligible	Remarks
		(A)	(B)			
		Upto 01-08-98 for normal cases (Year/Days)	Say ACG-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A.O. (Cash), O/O : The TDM, Jorhat		

195 SDE(C) 38

Does not arise

ACG-17

Not completed & worked the days in any preceding year and therefore can't be considered.

1991 - 30 days
 92 - 37 "
 93 - 112 "
 94 - 107 "
 95 - 69 "
 96 - 139 "
 97 - 168 "
 98 - 106 "

Date : 10.1.2004

38-সহায়তা বৃক্ষ পর্যবেক্ষণ
 Dy. General Manager Telecom. (Admn)
 O/O the G.M. Telecom, B.T.S.N.L.
 Jorhat, Assam - 785001

Signature :-
 Designation :-
 Seal Enc.

ment Particulars from the Date of Initial Engagement
Sect of casual Muzdoor Set Haren Borth, 390 - 391 Dehbari Borth - File No. - 70
As per the TDM, Jorhat

Year	Month	No. of Days	Mode of Payment	Amount	Engaged By Whom	Billing Passing Authority	Name of Engaged
1991	June	30	ACG-17 M-Roll no. 3-17	Rs. 1000.00	T. C. Das	TDE Jorhat	M. K. Bhattacharjee
	TOTAL	30					
1992	Mar.	6	ACG-17	Rs. 240.00	T. C. Das	TDE Jorhat	M. Tamulwora
	Dec.	31	- do -	Rs. 1240.00	- do -	- do -	- do -
	TOTAL	37					
1993	Jan.	31	ACG-17 (e)	Rs. 1240.00	T. C. Das	TDE Jorhat	M. Tamulwora
	Feb.	28	- do -	Rs. 1120.00	- do -	- do -	- do -
	Sept.	10	9(14), 26(1)	Rs. 1450.00	- do -	- do -	- do -
	Oct.	17	9(21), 12(5)	Rs. 768.00	- do -	- do -	- do -
	Nov.	22	8(8), 16(2), 26	Rs. 298.00	- do -	- do -	S. R. Sonowal
	Dec.	4	- do -	Rs. 225.00	- do -	- do -	- do -
	TOTAL	112					
1994	Jan.	22	ACG-17 (g)	Rs. 920.00	P.C. Phukan	TDE Jorhat	S. R. Sonowal
	Feb.	10	6(3), 7(1)	Rs. 450.00	- do -	- do -	- do -
	Mar.	11	3(8)	Rs. 475.00	- do -	- do -	- do -
	April	10	10, 19(3)	Rs. 450.00	- do -	- do -	- do -
	May	5	16	Rs. 225.00	- do -	- do -	- do -
	June	12	11(12), 12(5)	Rs. 855.00	- do -	- do -	- do -
	July	20	24(26), 30(7)	Rs. 900.00	- do -	- do -	C. P. Rajendran
	Oct.	20	25(1), 7(5)	Rs. 200.00	- do -	- do -	- do -
	Nov.	30	5(h)	Rs. 1440.00	- do -	- do -	- do -
	TOTAL	147					
1995	Jan.	31	ACG-17 (g)	Rs. 1643.00	P.C. Phukan	TDE Jorhat	P. Sundarajan
	Feb.	28	- do -	Rs. 1484.00	- do -	- do -	- do -
	Dec.	10	1(h)	Rs. 535.00	- do -	- do -	- do -
	TOTAL	69					
1996	June	28	ACG-17 53(0), 6(11)	Rs. 1498.00	T. C. Phukan	TDE Jorhat	P. Sundarajan
	July	31	ACG-17 11(i)	Rs. 1658.00	- do -	- do -	- do -
	Aug.	31	5(j)	Rs. 1658.00	- do -	- do -	- do -
	Sept.	30	6(c)	Rs. 1605.00	- do -	- do -	- do -
	Oct.	19	6(c)	Rs. 1016.00	- do -	- do -	- do -
	TOTAL	139					
1997	Jan.	29	ACG-17 (j)	Rs. 1551.00	P.C. Phukan	TDE Jorhat	P. Sundarajan
	Mar.	28	- do -	Rs. 1497.00	- do -	- do -	D. Baruah
	Sept.	22	21(3), 3(c)	Rs. 1177.00	- do -	- do -	- do -
	Oct.	28	- do -	Rs. 1496.00	- do -	- do -	- do -
	Nov.	30	15(0)	Rs. 1605.00	- do -	- do -	- do -
	Dec.	31	(c, e)	Rs. 1658.00	- do -	- do -	- do -
	TOTAL	168					
1998	Jan.	31	ACG-17 5(M)	Rs. 1658.00	T. C. Das	TDE Jorhat	D. Baruah
	Mar.	14	- do -	Rs. 1333.00	- do -	- do -	- do -
	April	30	- do -	Rs. 1605.00	- do -	- do -	- do -
	May	31	- do -	Rs. 1658.00	- do -	- do -	- do -
	TOTAL	106					

SI.

Registration of Casual Labour

Date of Issue: 11/11/1998

Place: Jorhat, Assam

Signature of Inspector: *Manohar*

Signature of Inspector

Date: 11/11/1998

Signature of Inspector

Date: 11/11/1998

49 1-A(20) 14/10/00
BIHAR SANCHAY NIGAM LIMITED
(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785.001

No. X/1/C/00/Pat-1/2000-2001/61
Dated at Jorhat the 10th of Oct 2000

To

Sri Khagen Gogoi
Vill. Sewnigam P. O. Bisobhella
District Jorhat Assam
Dist. Jorhat Assam

As you are aware that as per direction given by Hon'ble CAT Guwahati Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98 the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 5.2.98. In our office/SSA, the committee comprised of three members namely.

- (1) Sri M. C. Modak Asstt. Director Telecom (Welfare), O/O the CGMT, Guwahati.
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you. the detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since 5-6-1998 / you have been disengaged as casual labour with effect from 5-6-1998 as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the stay/status quo that was directed to be maintained.

Enclo - Annexure-A.

Deputy General Manager
O/O the GM, BSNL, Jorhat

ANNEXURE - A

Details of findings by the verification Committee of Jorhat SSA in case

Shri/Smti. Khaogen G. Gope in the Unit
Office SDE, Cable, Jorhat

Authority of engagement	No. of days engaged year wise / month wise	Proof of engagement documentar y	Name & Designation of members of verification committee	Reasons in brief as found ineligible	Remarks
(A)	(B)				
	Upto 01-08-98 for normal cases (Year/Days)	Say ACG-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A.O. (Cash), O/O : The TDM, Jorhat		

SDE cable
Jorhatdepos
self
arise

ACG-17

As above

Not completed within
260 days in
any proceeding
year and
therefore
considered
as ineligible.

1994-1

1995- NIL

1996- 121

1997- 176

1998- 154

etc

Dy. General Manager Telecom, (Admin)

100, B.S.N.L. Building, Dibrugarh, Assam
O/O the G. M. Telecom, B.S.N.L.
Dibrugarh, Assam - 786001

Date : 1.1.2001

Signature :-

Designation :-

Seal Enc. :-

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ANEXURE "C" (Page No.1)

Engagement particulars From The Date Of Initial Engagement
In respect of Casual Mazdoor Sri. Khagen Gogoi.

Son of : Late Padma Gogoi.

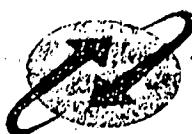
File No. 71.

YEAR	MONTH	NO OF DAYS	MODE OF PAYMENT			AMOUNT	ENGAGED BY WHOM	BILLING / PASSING AUTHORITY	NAME OF A.O WHO HAS PAID
			ACG-17/ M/Roll	Vr. No.	A/C No.				
1994	Aug	4	ACG-17	22	19/94-95	Rs. 180.00	P.C. Phukan.	TDE/JRT	C.R. Rajendran
		4							
	Total								
1996	Jan	10	ACG-17	1(e)	28/96-97	Rs. 535.00	P.C. Phukan.	TDE/JRT	P. Sunda Rajan
	July	31	ACG-17	11(j)	12/96-97	Rs. 1658.00	- do -	- do -	- do -
	Aug	31	ACG-17	5(b)	15/96-97	Rs. 1658.00	- do -	- do -	- do -
	Sept	30	ACG-17	6(j)	19/96-97	Rs. 1605.00	- do -	- do -	- do -
	Oct	19	ACG-17	16(d)	20/96-97	Rs. 1016.00	- do -	- do -	- do -
	Total	121							
1997	Jan	29	ACG-17	1(k)	33/97-98	Rs. 1551.00	P.C. Phukan.	TDE/JRT	P. Sunda Rajan
	March	25	ACG-17	21(b)	37/97-98	Rs. 1337.00	- do -	- do -	- do -
	April	3	ACG-17	3(d)	1/97-98	Rs. 160.00	- do -	- do -	- do -
	Aug	8	ACG-17	21(f)	10/97-98	Rs. 424.00	- do -	- do -	- do -
	Sept	22	ACG-17	6(j)	13/97-98	Rs. 1177.00	- do -	- do -	D. Berash.
	Oct	28	ACG-17	150	13/97-98	Rs. 1498.00	- do -	- do -	- do -
	Nov	30	ACG-17	15(e)	19/97-98	Rs. 1605.00	- do -	- do -	- do -
	Dec	31	ACG-17	6(a)	22/97-98	Rs. 1658.00	- do -	- do -	- do -
	Total	176							
1998	Jan	30	ACG-17	4(j)	26/98-99	Rs. 1605.00	P.C. Phukan.	TDE/JRT	D. Berash.
	Feb	28	- do -	14(g)	29/98-99	Rs. 1498.00	- do -	- do -	- do -
	March	31	- do -	12(M)	32/98-99	Rs. 1658.00	- do -	- do -	- do -
	April	30	- do -	22(f)	3/98-99	Rs. 1605.00	- do -	- do -	- do -
	May	31	- do -	3(b)	6/98-99	Rs. 1658.00	- do -	- do -	- do -
	June	4	- do -	4(l)	19/96-97	Rs. 214.00	- do -	- do -	- do -
	Total	154							

Assistant Director Telecom
Assam Telecom Telecom Circle

Accounts officer
O/o the TDM/Jorhat

Divisional Engineer (P&A)
O/o the TDM/Jorhat



BIHAR SANCHAR NIGAM LIMITED
 (A GOVERNMENT OF INDIA ENTERPRISE)
 OFFICE OF THE GENERAL MANAGER
 JORHAT TELECOM DISTRICT
 JORHAT - 785 001

No. X-1/Com/Part-II/2000-2001/61

Dated at Jorhat the 10/1/2001

To

Sri Kosheswar Baruah
 Vill. Nonsalia P. O. Matgali, Choritang.
 Thana Jaon
 Dist. Tezpur.

As you are aware that as per direction given by Hon'ble CAT Guwahati Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98 the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 15.2.98. In our office/SSA, the committee comprised of three members namely,

- (1) Sri M. C. Modak Asstt. Director Telecom (Welfare), O/O the CGMT, Guwahati.
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you. the detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since 5.6.98 / you have been disengaged as casual labour with effect from 5.6.98 as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the stay status quo that was directed to be maintained.

Enclo - Annexure-A.

Deputy General Manager
 O/O the GM, BSNL, Jorhat

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ANNEXURE - A

Details of findings by the verification Committee of Jorhat SSA in case
 of Shri/Smt. V. N. Choudhury Prerna 20 In the Unit
 / Office SDE (C) Jorhat

Rate of engagement	Authority of engagement	No. of days engaged year wise / month wise	Proof of engagement documentary	Name & Designation of members of verification committee	Reasons in brief as found ineligible	Remarks
		(A)	(B)			
		Upto 01-08-98 for normal cases (Year/Days)	Say ACO-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. O. (Cash), O/O : The TDM, Jorhat		

6/1/98 SDE(C) Jorhat
 Date for
 cause ACO-17 As above
 1971-30 days
 92-31 "
 93-171 "
 94-169 "
 95-86 "
 96-111 "
 97-188 "
 98-123 "

Not completed breakdown
 into days in
 any preceding
 year and
 therefore cash
 not be considered.

1/10/98
 रा.प्रभागरपक ब्र.संचार, (प्रभागर)
 Dy. General Manager Telecom, (Admn)
 ग.म.टेलिकॉम, ब.स.न.ल.
 o/o the G. M. Telecom, B.S.N.L.
 Jorhat— 785001.

Signature :-
 Designation :-
 Seal Etc. :-

Date :- 16/1/01

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ab

Sept. 1974. From The Date of Initial Engagement
of the said Mandir Sri Kosheswari Bora, B.M. Moniram Bora, File No. 75
is dated.

Month	No. of Days	Mode of Payment		Amount	Engaged By Whom	Billing Passing Authority	Name of A.O.		
		ACG-17 M-Roll	V.R. No.	SS No.					
1991	June	30	ACG-17	4	7/91-92	Rs. 1072.00	T. C. Das	TDE,Jorhat	M. Tamilmoni
	TOTAL	30							
1992	Oct.	31	ACG-17	13(m)	9/92-93	Rs. 1240.00	T. C. Das	TDE,Jorhat	M. Tamilmoni
	TOTAL	31							
1993	Jan.	31	ACG-17	10(e)	16/92-93	Rs. 1240.00	T. C. Das	TDE,Jorhat	M. Tamilmoni
	Feb.	28	- do -	10(f)	17/92-93	Rs. 1120.00	- do -	- do -	- do -
	Aug.	20	- do -	1(h)	7/93-94	Rs. 900.00	- do -	- do -	- do -
	Sept.	30	- do -	1(p)	8/93-94	Rs. 1350.00	- do -	- do -	- do -
	Oct.	31	- do -	3(l)	10/93-94	Rs. 1395.00	- do -	- do -	S. R. Sonowal
	Dec.	31	- do -	4(k)	16/93-94	Rs. 1395.00	- do -	- do -	- do -
	TOTAL	171							
1994	Mar.	26	- do -	3(e)	24/93-94	Rs. 1170.00	P.C. Phukan	TDE,Jorhat	- do -
	May	26	- do -	8(h)	4/94-95	Rs. 1170.00	- do -	- do -	- do -
	June	30	- do -	4(m)	6/94-95	Rs. 1350.00	T. C. Das	- do -	- do -
	Oct.	11	ACG-17	1(f)	11/94-95	Rs. 528.00	- do -	- do -	C. R. Kaliendran
	Nov.	30	- do -	2(L)	15/94-95	Rs. 1440.00	- do -	- do -	- do -
	Dec.	26	- do -	1(R)	19/94-95	Rs. 1391.00	- do -	- do -	- do -
	TOTAL	149							
1995	Jan.	31	ACG-17	11(b)	24/94-95	Rs. 1643.00	P.C. Phukan	TDE,Jorhat	P. Sundarajan
	Feb.	28	- do -	1(f)	27/94-95	Rs. 1484.00	- do -	- do -	- do -
	Mar.	27	- do -	1(c)	30/94-95	Rs. 1431.00	- do -	- do -	- do -
	TOTAL	86							
1996	July	31	ACG-17	2(c)	12/96-97	Rs. 1658.00	P.C. Phukan	TDE,Jorhat	P. Sundarajan
	Aug.	31	- do -	3(l)	15/96-97	Rs. 1658.00	- do -	- do -	- do -
	Sept.	30	- do -	7(c)	18/96-97	Rs. 1605.00	- do -	- do -	- do -
	Oct.	19	- do -	17(1)	20/96-97	Rs. 1016.00	- do -	- do -	- do -
	TOTAL	111							
1997	Jan.	29	ACG-17	2(R)	33/96-97	Rs. 1551.00	P.C. Phukan	TDE,Jorhat	P. Sundarajan
	Mar.	25	- do -	22(n)	37/96-97	Rs. 1337.00	- do -	- do -	D. Baruah
	April	3	- do -	1(f)	1/97-98	Rs. 160.00	- do -	- do -	- do -
	May	12	- do -	32(l)	4/97-98	Rs. 636.00	- do -	- do -	- do -
	Sept.	30	- do -	1(d)	13/97-98	Rs. 1531.00	- do -	- do -	- do -
	Oct.	28	- do -	1(f)	16/97-98	Rs. 1498.00	- do -	- do -	- do -
	Nov.	30	- do -	8(D)	19/97-98	Rs. 1605.00	- do -	- do -	- do -
	Dec.	31	- do -	4(e)	22/97-98	Rs. 1658.00	- do -	- do -	- do -
	TOTAL	188							
1998	Jan.	30	ACG-17	16(j)	26/97-98	Rs. 1605.00	P.C. Phukan	TDE,Jorhat	D. Baruah
	Feb.	28	- do -	22(f)	29/98-99	Rs. 1498.00	- do -	- do -	- do -
	Mar.	31	- do -	15(n),4(L)	32/1/98-99	Rs. 1658.00	- do -	- do -	- do -
	April	30	- do -	1(f)	3/98-99	Rs. 1605.00	- do -	- do -	- do -
	June	4	- do -	3(f)	8/98-99	Rs. 214.00	- do -	- do -	- do -
	TOTAL	123							

Suspension of Committee Members

Assistant Secretary of the Army
Adjutant General
Washington, D. C.

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BIHAR SANCHIAR NIGAM LIMITED
 (A GOVERNMENT OF INDIA ENTERPRISE)
 OFFICE OF THE GENERAL MANAGER
 JORHAT TELECOM DISTRICT
 JORHAT - 785 001

No. X/TC/Con/PN/1/2000-2001/261
 Dated at Jorhat the 10th July 2001

To

Sri Mahan Devra,
 Vill. KherzKhow P. O. Chokhial,
 Thana Torshant,
 Dist. Jorhat Dm.

As you are aware that as per direction given by Hon'ble C.A.T Guwahati Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98 the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 4.5.2001. In our office/SSA, the committee comprised of three members namely,

- (1) Sri M. C. Modak Asstt. Director Telecom (Welfare), O/O the CGMT, Guwahati.
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you. the detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since 1-6-98 / ~~you have been disengaged as casual labour with effect from 1-6-98~~ as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the stay/statusquo that was directed to be maintained.

Enclo. - Annexure-A.

Deputy General Manager
 O/O the GM, BSNL, Jorhat

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ANNEXURE - A

Details of findings by the verification Committee of Jorhat SSA in case
of Shri/Smti. Moham Bora in the Unit
/Office S.D.E. Cable, Jorhat

Date of engagement	Authority of engagement	No. of days engaged year wise / month wise	Proof of engagement documentar y	Name & Designation of members of verification committee	Reasons in brief as found ineligible	Remarks
		(A)	(B)			
		Upto 01-08-98 for normal cases (Year/Days)	(Year/Day s) for the cases because of stay/status quo/not to disengage order passed by Hon'ble Tribunal	Say, ACG-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. O. (Cash), O/O : The TDM, Jorhat	

7/91 SDE, Cable J.R.T. Does not arise. ACG-17 As above Not completed & booked 240 days in any preceding year and therefore cannot be considered.

1991 - 85
1992 - NIL
1993 - 57
1994 - 56
1995 - 96
1996 - 111
1997 - 181
1998 - 150

ৰঞ্জন বৰুৱা, দুৰ্দশা, (প্ৰদাৰ্শন) S.

Dy. General Manager Telecom, (Admn)
ৰাজ্যিক, মন্ত্ৰীৰ দুৰ্দশা, বৰুৱা, এন্ড
o/o the G. M. Telecom, B.S.N.L.
বাৰুৱা/Jorhat - ৭৮৫০০১

Signature :-
Designation :-
Seal Etc. :-

Date :- 10/11/2001

ANNEXURE - "C"

Engagement Particulars From The Date of Initial Engagement
in respect of casual Mazdoor Sri Mohan Borah, S/O Sri Barunam Borah. File No. - 73
W/o the TDM, Jorhat

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Year	Month	No. of Days	Mode of Payment			Amount	Engaged By Whom	Billing Passing Authority	Name of A.O.
			ACG-17/ M-Roll	Vr. No.	A/C No.				
1991	May	1	ACG-17	4	4/91-92	Rs. 40.00	T.C. Das	TDE, Jorhat	M. Tamilmoni
	TOTAL	83							
1993	Feb.	28	ACG-17	7(I)	19/92-93	Rs. 1125.00	T.C. Das	TDE, Jorhat	M. Tamilmoni
	July	31	- do -	10(f)	5/93-94	Rs. 1395.00	- do -	- do -	- do -
	TOTAL	59							
1994	Oct.	30	- do -	5(b)	12/94-95	Rs. 1440.00	P.C. Phukan	TDE, Jorhat	- do -
	Dec.	26	- do -	23(d)	19/94-95	Rs. 1391.00	- do -	- do -	- do -
	TOTAL	56							
1995	Jan.	31	ACG-17	5(e)	24/94-95	Rs. 1643.00	P.C. Phukan	TDE, Jorhat	P. Sundarajan
	Feb.	28	- do -	2(d)	27/94-95	Rs. 1484.00	- do -	- do -	- do -
	Mar.	27	- do -	6(h)	30/94-95	Rs. 1431.00	- do -	- do -	- do -
	Dec.	10	- do -	1(j)	28/94-95	Rs. 335.00	- do -	- do -	- do -
	TOTAL	96							
1996	July	31	ACG-17	11(k)	12/96-97	Rs. 1638.00	P.C. Phukan	TDE, Jorhat	P. Sundarajan
	Aug.	31	- do -	5(c)	15/96-97	Rs. 1638.00	- do -	- do -	- do -
	Sept.	30	- do -	6(l)	19/96-97	Rs. 1603.00	- do -	- do -	D. Baruah
	Oct.	19	- do -	10(b)	20/96-97	Rs. 1016.00	- do -	- do -	- do -
	TOTAL	111							
1997	Jan.	29	ACG-17	1(g)	33/96-97	Rs. 1551.00	P.C. Phukan	TDE, Jorhat	P. Sundarajan
	Mar.	28	- do -	21(c), 3(b)	37,1/96-97	Rs. 1497.00	- do -	- do -	- do -
	Aug.	13	- do -	21(b), 36(c)	10,10/97-98	Rs. 689.00	- do -	- do -	- do -
	Sept.	22	- do -	6(b)	13/97-98	Rs. 1177.00	- do -	- do -	D. Baruah
	Oct.	28	- do -	15(L)	16/97-98	Rs. 1498.00	- do -	- do -	- do -
	Nov.	30	- do -	15(M)	19/97-98	Rs. 1603.00	- do -	- do -	- do -
	Dec.	31	- do -	6(j)	22/97-98	Rs. 1638.00	- do -	- do -	- do -
	TOTAL	181							
1998	Jan.	30	ACG-17	4(n)	26/97-98	Rs. 1605.00	P.C. Phukan	TDE, Jorhat	D. Baruah
	Feb.	28	- do -	14(c)	29/97-98	Rs. 1498.00	- do -	- do -	- do -
	Mar.	31	- do -	12(l), 9(f)	32,1/97-98	Rs. 1658.00	- do -	- do -	- do -
	April	30	- do -	22(L)	3/98-99	Rs. 1603.00	- do -	- do -	- do -
	May	31	- do -	3(c)	6/98-99	Rs. 1638.00	- do -	- do -	- do -
	TOTAL	150							

Signature of Committee Members

Assistant Director Talcom
Assam Talcom Circle
Uluberi, Guwahati - 781007

Baruah
Accounts Officer
O/o the TDM, Jorhat

D. Baruah
Divisional Engineer (P & A)
O/o the TDM, Jorhat

17 58 1-A10
100
P. 1-A10
100
BHARAT SANCHAR NIGAM LIMITED
(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785 001

No. XXI/Com/Part-II/2000-2001/61
Dated at Jorhat on the 10th Jan. 2001

To

Sri Dhiven Borah
Vill. Nonselia P. O. Chas Tamu
Thana Sukline
Dist. Goalpara

As you are aware that as per direction given by Hon'ble CAT Guwahati Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98 the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 11.5.2K. In our office/SSA, the committee comprised of three members namely,

- (1) Sri M. C. Modak Asstt. Director Telecom (Welfare), O/O the CGMT, Guwahati.
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you. the detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since 5.6.98 / you have been disengaged as casual labour with effect from 5.6.98 as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the stay/statusquo that was directed to be maintained.

Enclo :- Annexure-A.

Deputy General Manager
O/O the GM, BSNL, Jorhat

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ANNEXURE - A

Details of findings by the verification Committee of Jorhat SSA in case
Shri/Smt. Dhivew Basuach Bodah in the Unit

Shri/Smt. Dhivew Basuach Bodah
Office SDE (C) | T.D.M.

Authority of engagement	No. of days engaged year wise / month wise	Proof of engagement documentar y	Name & Designation of members of verification committee	Reasons in brief as found ineligible	Remarks
					(A) (B)
Upto 01-08-98 for normal cases (Year/Days)	(Year/Day s) for the cases because of stay/status quo/not to disengage order passed by Hon'ble Tribunal	Say ACG-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. O. (Cash), O/O : The TDM, Jorhat		

Does not ACG-17 As above

Not completed & worked two days in any proceeding year and therefore can't be considered.

1993 - 120 days
94 - 71 "
95 - 86 "
96 - 111 "
97 - 186 "
98 - 87 "

रा-महाप्रबन्ध सचाई (प्रभासन)
By. General Manager Telecom. (Admn)
G. M. Telecom, Dibrugarh, Assam, India
O/O the G. M. Telecom, B.S.H.L.
Jorhat, Jorhat - 785001

Signature :-
Designation :-
Seal Etc. :-

Date :- 18/1/2001

60
51
102
ANNEXURE - "C"

Engagement Particulars From The Date of Initial Engagement
Engagement of casual Mazdoor Sri Dhiren Ch. Borah, S/O - Late Paniram Borah, File No. - 59
O/o the TDM, Jorhat

Year	Month	No. of Days	Mode of Payment			Amount	Engaged By Whom	Billing Passing Authority	Name of A.O.
			AEG-17/M-Roll	Vr. No.	A/C No.				
1993	Jan.	31	ACG-17	18(M)	16/92-93	Rs. 1240.00	T. C. Das	TDE, Jorhat	M. Tarnilmoni
	Feb.	17	- do -	10(k)	19/92-93	Rs. 680.00	- do -	- do -	- do -
	Mar.	8	- do -	10(b)	1/92-93	Rs. 360.00	- do -	- do -	- do -
	May	4	- do -	16(34)	3/93-94	Rs. 180.00	P. C. Phukan	- do -	- do -
	Aug.	20	- do -	6(Y)	7/93-94	Rs. 900.00	T. C. Das	- do -	- do -
	Sept.	30	- do -	12(o)	8/93-94	Rs. 1350.00	- do -	- do -	- do -
	Oct.	31	- do -	1(b)	10/93-94	Rs. 1395.00	- do -	- do -	- do -
	Nov.	30	- do -	1(a)	13/93-94	Rs. 1350.00	- do -	- do -	- do -
	Dec.	31	- do -	1(b)	16/93-94	Rs. 1395.00	- do -	- do -	- do -
	TOTAL	171	days						
1994	Jan.	31	ACG-17	1(b)	16/93-94	Rs. 1395.00	T. C. Das	TDE, Jorhat	C. R. Rajendran
	Feb.	26	- do -	1(n)	24/93-94	Rs. 1170.00	- do -	- do -	- do -
	June	26	- do -	1(o)	4/94-95	Rs. 1170.00	- do -	- do -	- do -
	July	30	- do -	1(o)	6/94-95	Rs. 1350.00	- do -	- do -	- do -
	Oct.	11	- do -	1(k)	12/94-95	Rs. 528.00	- do -	- do -	- do -
	Nov.	30	- do -	1(f)	13/94-95	Rs. 1440.00	- do -	- do -	- do -
	Dec.	26	- do -	8(h)	19/94-95	Rs. 1391.00	- do -	- do -	- do -
	TOTAL	180	days						
1995	Jan.	31	ACG-17	1(g)	24/94-95	Rs. 1643.00	P.C. Phukan	TDE, Jorhat	P. Sundarajan
	Feb.	28	- do -	8(g)	27/94-95	Rs. 1484.00	- do -	- do -	- do -
	Mar.	27	- do -	2(I)	30/94-95	Rs. 1431.00	- do -	- do -	- do -
	TOTAL	86	days						
1996	July	31	ACG-17	4(b)	12/96-97	Rs. 1658.00	P.C. Phukan	TDE, Jorhat	P. Sundarajan
	Aug.	31	- do -	4(I)	15/96-97	Rs. 1658.00	- do -	- do -	- do -
	Sept.	30	- do -	4(g)	19/96-97	Rs. 1605.00	- do -	- do -	- do -
	Oct.	19	- do -	18(k)	20/96-97	Rs. 1016.00	- do -	- do -	- do -
	TOTAL	111	days						
1997	Jan.	29	ACG-17	3(I)	33/96-97	Rs. 1551.00	P.C. Phukan	TDE, Jorhat	P. Sundarajan
	Mar.	28	- do -	27(1) 4(I)	37.1/96-97	Rs. 1407.00	- do -	- do -	- do -
	Dec.	31	- do -	1(h)	22/97-98	Rs. 1638.00	- do -	- do -	- do -
	TOTAL	176	days						
1998	Jan.	30	ACG-17	24(f)	26/97-98	Rs. 1605.00	P.C. Phukan	TDE, Jorhat	D. Baruah
	Feb.	28	- do -	1(f)	29/97-98	Rs. 1498.00	- do -	- do -	- do -
	Mar.	31	- do -	9(c), 5(b)	32.1/97-98	Rs. 1639.00	- do -	- do -	- do -
	April	30	- do -	2(c)	3/97-98	Rs. 1605.00	- do -	- do -	- do -
	TOTAL	119	days						

Signature of Committee Members

Assistant Director Talcom
Assam Talcom Circle
Guwahati - 781007

Accounts Officer
O/o the TDM, Jorhat

Divisional Engineer (P & A)
O/o the TDM, Jorhat

61

18



1-A(78) 52/09

BIHARAT SANCHAY NIGAM LIMITED
(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT- 785 001



To

Sri Nila K. Borah
Vill. Sdmora P.O. Nalora Pather.
Thana Jorhat
Dist. Jorhat Assm.

As you are aware that as per direction given by Hon'ble CAT Guwahati Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98 the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 1-5-2K. In our office/SSA, the committee comprised of three members namely,

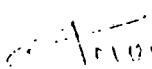
- (1) Sri M. C. Modak Asstt. Director Telecom (Welfare), O/O the CGMT, Guwahati.
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you. The detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since 5.6.92 / you have been disengaged as casual labour with effect from 1.1.93 as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the stay/status quo that was directed to be maintained.

Enclo :- Annexure-A.


Deputy General Manager
O/O the GM, BSNL, Jorhat

ANNEXURE - A

Details of findings by the verification Committee of Jorhat SSA in case

Shri/Smti. Nila Kanta Baruah in the UnitOffice SDE, Cable, Jorhat

Authority of engagement	No. of days engaged year wise / month wise	Proof of engagement documentar y	Name & Designation of members of verification committee	Reasons in brief as found Ineligible	Remarks
(A)	(B)				
Upto 01-08-98 for normal cases (Year/Days)	(Year/Day s) for the cases because of stay/status quo/not to disengage order passed by Hon'ble Tribunal	Say ACG-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. O. (Cash), O/O : The TDM, Jorhat		

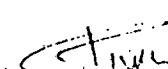
2. SDE, Cable, Jorhat

Does not arise

ACG-17: As per above

Not completed business 240 days in any preceding year and therefore could not be considered.

1992 - 31
 1993 - 14
 1994 - NL
 1995 - NL
 1996 - 111
 1997 - 176
 1998 - 154


 रघु-महाप्रबुक द्वारा, (संकेत)

Dy. General Manager Telecom, (Admn).

भारत, नागरिक दूरसंचार, श्री. एस. एस. एस.

O/O The G. M. Telecom, B.C.N.L.

Jorhat, Jorhat - 785001

Signature :-

Designation :-

Seal Etc. :-

Date :- 17/1/991.

52/15

ANNEKURE - "C" -

Engagement particulars from the date of initial engagement
Respect of casual Mazdoor Sri Nilakanta Borah, 3/O - Sri Rosheshwar Borah. File No. - 81
to the TDM, Jorhat

Year	Month	No. of Drags	Mode of Payment		Amount	Engaged by Whom	Billing Pending Authority	Name of T.A.C.	
			ACG-17/ M-Roll	Vr. No.					
1993	Dec.	31	ACG-17	10(c)	20/92-93	Rs. 1395.00	P. C. Phukan	TDE,Jorhat	M. Tafalitomi
	TOTAL	31							
1994	Mar.	14	ACG-17	13(d)	24/92-93	Rs. 560.00	P. C. Phukan	TDE,Jorhat	M. Tafalitomi
	TOTAL	14							
1996	July	31	ACG-17	2(g)	12/96-97	Rs. 1658.00	P. C. Phukan	TDE,Jorhat	P. Sajdarajan
1996	Aug.	31	- do -	3(g)	15/96-97	Rs. 1658.00	- do -	- do -	- do -
1996	Sept.	30	- do -	7(a)	12/96-97	Rs. 1605.00	- do -	- do -	- do -
1996	Oct.	31	- do -	17(d)	20/96-97	Rs. 1916.00	- do -	- do -	- do -
	TOTAL	111							
1997	Jan.	29	ACG-17	2(d)	33/96-97	Rs. 1551.00	P. C. Phukan	TDE,Jorhat	P. Sajdarajan
	Feb.	28	- do -	22(d),1(c)	37,1/96-97	Rs. 1497.00	- do -	- do -	D. Parash
	Sept.	30	- do -	1(h)	13/97-98	Rs. 1551.00	- do -	- do -	- do -
	Oct.	28	- do -	1(h)	16/97-98	Rs. 1498.00	- do -	- do -	- do -
	Nov.	30	- do -	8(m)	19/97-98	Rs. 1605.00	- do -	- do -	- do -
	Dec.	31	- do -	4(g)	22/97-98	Rs. 1658.00	- do -	- do -	- do -
	TOTAL	176							
1998	Jan.	30	ACG-17	16(b)	26/97-98	Rs. 1605.00	P. C. Phukan	TDE,Jorhat	D. Parash
	Feb.	28	- do -	22(e)	29/97-98	Rs. 1498.00	- do -	- do -	- do -
	Mar.	31	- do -	15(g),4(k)	32,1/97-98	Rs. 1658.00	- do -	- do -	- do -
	April	30	- do -	1(L)	3/98-99	Rs. 1605.00	- do -	- do -	- do -
	May	31	- do -	4(m)	6/98-99	Rs. 1658.00	- do -	- do -	- do -
	June	4	- do -	3(d)	8/98-99	Rs. 214.00	- do -	- do -	- do -
	TOTAL	154							

Signature of Committee Members

Assistant Director Talcom
Assam Talcom Circle
Ulubari, Guwahati - 781007

Accounts Officer
Q/o the TDM, Jorhat

Divisional Engineer (F & A.)

64
19
V-P/10
RGP/HD
55
108

BHARAT SANCHAR NIGAM LIMITED
(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785 001

No. X-1/Com/Par/B/2000-2001/61
Dated at Jorhat the 10th day of June 2001

To
Sri Robin Boroi
Vill. Sarangpur P.O. Alegramara
Thana Taluk
Dist. Jorhat

As you are aware that as per direction given by Hon'ble CAT Guwahati Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98 the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 15.2.98. In our office/SSA, the committee comprised of three members namely,

- (1) Sri M. C. Modak Asstt. Director Telecom (Welfare), O/O the CGMT, Guwahati.
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you. the detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since 1.5.98 / you have been disengaged as casual labour with effect from 1.5.98 as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the stay/statusquo that was directed to be maintained.

Enclo. - Annexure-A.

Deputy General Manager
O/O the GM, BSNL, Jorhat

65
50/102

ANNEXURE - A

Details of findings by the verification Committee of Jorhat SSA in case

Shri/Smti. R. Robi in the Unit

Office SDOP / TDM

Item	Authority of engagement	No. of days engaged year wise / month wise	Proof of engagement documentary	Name & Designation of members of verification committee	Reasons in brief as found Ineligible	Remarks
	(A)	(B)				
	Upto 01-08-98 for normal cases (Year/Days)	(Year/Day) 98 for cases because of stay/status quo/not to disengage order passed by Hon'ble Tribunal	Say ACG-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. O. (Cash), O/O : The TDM, Jorhat		

1992 SDOP
JR

Docs
no
of
case

1991

ACG-17

As above

Not completed & worked
200 days in
any proceeding
year and
therefore
case not be
considered

1992-61 days

93 - 59 "

94 - 175 "

95 - 36 "

96 - 24 "

97 - 146 "

98 - 71 "

उप-महाप्रबंधक दूसरार, (प्रशासन)
Dy. General Manager Telecom, (Admn)

भारतीय टेलिकॉम, दरभंगा, बोম, एवं
O/O the G. M. Telecom, B.T.S.N.L.
गोदाम/जৰাহ-২৬৫০০১

Signature :-

Designation :-

Seal Etc. :-

Date : 10/12/2001

66
SS
V
ANNEXURE - "C"

Engagement Particulars From The Date of Initial Engagement
In respect of casual Mazdoor Sri Robin Borah, S/O - Sri Barupai Borah, File No. - 62
O/o the TDM, Jorhat

Year	Month	No. of Days	Mode of Payment		Amount	Engaged By Whom	Billing Passing Authority	Name of A.O.
			ACG-17/ M-Roll	Vr. No.	A/C No.			
1992	Oct.	31	ACG-17	13(k)	9/92-93	Rs. 1240.00	T. C. Das	TDE, Jorhat
	Nov.	30	- do -	8(k)	18/92-93	Rs. 1200.00	- do -	- do -
	TOTAL	61	days					M. Tamilmoni
1993	Jan.	31	ACG-17	1(E)	16/92-93	Rs. 1240.00	T. C. Das	TDE, Jorhat
	Feb.	28	- do -	7(d)	19/92-93	Rs. 1120.00	- do -	- do -
	TOTAL	59	days					M. Tamilmoni
1994	Jan.	20	ACG-17	33	39/93-94	Rs. 945.00	P. C. Dey	TDE, Jorhat
**	Feb.	25	- do -	34	43/93-94	Rs. 1260.00	- do -	- do -
	Mar.	25	- do -	47	47/93-94	Rs. 1035.00	- do -	- do -
	May.	25	- do -	9	9/94-93	Rs. 1125.00	- do -	- do -
	July	30	- do -	33	16/94-95	Rs. 1350.00	- do -	- do -
	Aug.	5	- do -	14	20/94-95	Rs. 270.00	- do -	C. R. Rajendran
	Sept.	12	- do -	22	24/94-95	Rs. 540.00	- do -	- do -
	Nov.	14	- do -	33	32/94-95	Rs. 630.00	- do -	- do -
	Dec.	19	- do -	21	35/94-95	Rs. 855.00	- do -	- do -
	TOTAL	175	days					
1995	Jan.	18	ACG-17	9	40/94-95	Rs. 810.00	P. C. Dey	TDE, Jorhat
	Mar.	18	- do -	5	48/95-96	Rs. 810.00	- do -	P. Sundarajan
	TOTAL	36						
1996	July	24	ACG-17	6	15/96-97	Rs. 1272.00	P. C. Dey	TDE, Jorhat
	TOTAL	24						P. Sundarajan
1997	April	15	ACG-17	17	4/96-97	Rs. 795.00	S. K. Das	TDE, Jorhat
	July	27	- do -	36	16/97-98	Rs. 1431.00	- do -	P. Sundarajan
	Aug.	26	- do -	21	19/97-98	Rs. 1378.00	- do -	- do -
	Sept.	26	- do -	22	23/97-98	Rs. 1378.00	- do -	- do -
	Nov.	25	- do -	38	31/97-98	Rs. 1325.00	- do -	D. Baruah
	Dec.	27	- do -	38	35/97-98	Rs. 1431.00	- do -	- do -
	TOTAL	146						
1998	Jan.	27	ACG-17	29	39/97-98	Rs. 1431.00	S. K. Das	TDE, Jorhat
	Mar.	25	- do -	46	47/98-99	Rs. 1325.00	- do -	- do -
	April	19	- do -	7	5/98-99	Rs. 1007.00	- do -	- do -
	TOTAL	71						

Signature of Committee Members

Assistant Director of Talem
Assam Talem Circle
Ulubari, Guwahati - 781007

Borah
Accounts Officer
O/o the TDM, Jorhat

...
Divisional Engineer (T & A)
O/o the TDM, Jorhat

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BIHARAT SANCHIAR NIGAM LIMITED
(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785 001

ENCL. EX/1/CGM/Part II/1000-2001/61
Dated at Jorhat the 10th April 2001

To

Sri Ranita Dutta
Vill. Garcakhindol P. O. Garcakhindol.
Thana Jorhat
Dist. Jorhat Assm.

As you are aware that as per direction given by Hon'ble CAT Guwahati Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98 the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 15.2.98. In our office/SSA, the committee comprised of three members namely.

- (1) Sri M. C. Modak Asstt. Director Telecom (Welfare), O/O the CGMT, Guwahati.
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you. the detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since 1-1-98 / you have been disengaged as casual labour with effect from 1-1-98 as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the stay/statusquo that was directed to be maintained.

Enclo :- Annexure-A.

Deputy General Manager
O/O the GM, BSNL, Jorhat

ANNEXURE - A

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11/60

Details of findings by the verification Committee of Jorhat SSA in case
 of Shri/Smti: Ramita Gogoi in the Unit
 /Office SIDE, Cable, Jorhat

Authority of engagement	No. of days engaged year wise / month wise	Proof of engagement documentary	Name & Designation of members of verification committee	Reasons in brief as found ineligible	Remarks
(A)	(B)				
Upto 01-08-98 for normal cases (Year/Days)	Year/Day(s) for the cases because of stay/status quo/not to disengage order passed by Hon'ble Tribunal	Say ACO-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. O. (Cash), O/O : The TDM, Jorhat		

S.I.D.E. Cable
S.D.T.

Yearly & Age (A)

Age (B)

Not completed work

S.D.T. only

not proceeding

Yearly & Age

therefore

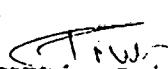
Can't be

considered

1975-86

1976-77

1977-1982


 जर-सहायता दूसरा, (प्राक्तन)
 Dy. General Manager Telecom, (Admn)
 जर-सहायता दूसरा, बी. स. ए. ए. ए
 O/O The G. M. Telecom, B.S.N.L.
 जोरहत- 765001

Signature :-

Designation :-

Seal Etc. :-

Date :- 16/10/2001

ANNEXURE - "C" (Page - 1)

Engagement Particulars From the Date of Initial Engagement
In respect of Casual Mazdoor Sri Kanta Dasgupta
O/o the TDM/Jorhat.

S/o Late Bhupan Dutta.

File No 74

YEAR	MONTH	NO OF DAYS	MODE OF PAYMENT ACG-17 M/Roll	AMOUNT A/C No.	ENGAGED BY WHOM	BILLING PASSED AUTHORITY	NAME OF WHO HAS PAID
1993	Nil						
Total	Nil						
1994	Nil						
Total	Nil						
1995	Jan	31	ACG-17 11(a)	24/95-96 Rs. 1843.00	P.C. Phukan	TDE/JRT	P. Sunda Ram
	Feb	28	ACG-17 11(j)	27/95-96 Rs. 1484.00	P.C. Phukan	TDE/JRT	P. Sunda Ram
	March	31	ACG-17 11(e)	30/95-96 Rs. 1391.00	P.C. Phukan	TDE/JRT	P. Sunda Ram
Total		86					
1996	July	31	ACG-17 11(b)	12/96-97 Rs. 1658.00	P.C. Phukan	TDE/JRT	P. Sunda Ram
	Aug	31	ACG-17 5(f)	15/96-97 Rs. 1658.00	P.C. Phukan	TDE/JRT	P. Sunda Ram
	Sept	30	ACG-17 6(f)	19/96-97 Rs. 1665.00	P.C. Phukan	TDE/JRT	P. Sunda Ram
	Oct	19	ACG-17 16(j)	20/96-97 Rs. 1016.00	P.C. Phukan	TDE/JRT	P. Sunda Ram
Total		111					
1997	Jan	29	ACG-17 1(c)	33/97-98 Rs. 1551.00	P.C. Phukan	TDE/JRT	P. Sunda Ram
	March	25	ACG-17 21(k)	37/97-98 Rs. 1337.00	P.C. Phukan	TDE/JRT	P. Sunda Ram
	April	3	ACG-17 3(k)	1/97-98 Rs. 160.00	P.C. Phukan	TDE/JRT	P. Sunda Ram
	Sept	22	ACG-17 6(b)	13/97-98 Rs. 1177.00	P.C. Phukan	TDE/JRT	D. Banerjee
	Oct	28	ACG-17 15(i)	16/97-98 Rs. 1498.00	P.C. Phukan	TDE/JRT	D. Banerjee
	Nov	30	ACG-17 15(L)	19/97-98 Rs. 1605.00	P.C. Phukan	TDE/JRT	D. Banerjee
	Dec	31	ACG-17 6(l)	22/97-98 Rs. 1658.00	P.C. Phukan	TDE/JRT	D. Banerjee
Total		168					

Assistant Director
Telecom
Assam Telecom Circle

Accounts Officer
O/o the TDM, Jorhat

Divisional Engineer
O/o the TDM, Jorhat

70

21

1-A/4

112/81



BIHAR SANCHAY NIGAM LIMITED
 (A GOVERNMENT OF INDIA ENTERPRISE)
 OFFICE OF THE GENERAL MANAGER
 JORHAT TELECOM DISTRICT
 JORHAT - 785 001

ENCL 1
 Dated 15/10/2001

To

Sir Md. Rosid Ali
 Vill. Melamora P. O. Melamora
 Thana _____
 Dist. Golaghat

As you are aware that as per direction given by Hon'ble CAT Guwahati Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98 the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 5-5-2K. In our office/SSA, the committee comprised of three members namely,

- (1) Sri M. C. Modak Asstt. Director Telecom (Welfare), O/O the CGMT, Guwahati.
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you. the detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since 1-6-78 / you have been discharged as casual labour with effect from _____ as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the stay/statusquo that was directed to be maintained.

Enclo :- Annexure-A.

ANNEXURE - A

Details of findings by the verification Committee of Jorhat SSA in case
of Shri/Smti. Md. Rosid Ali in the Unit
/ Office SDOT, Golaghat.

Date of engagement	Authority of engagement	No. of days engaged year wise / month wise	Proof of engagement documentar y	Name & Designation of members of verification committee	Reasons in brief as found ineligible	Remarks
		(A)	(B)			
		Upto 01-08-98 for normal cases (Year/Days)	(Year/Day s) for the cases because of stay/status quo/not to disengage order passed by Hon'ble Tribunal	Say ACG-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. O. (Cash), O/O : The TDM, Jorhat	

6/93 SDOT Golaghat Does ACG-17 As above
not considered & looked for 260 days in any preceding year and could not be considered.
1993- 62 days.
1994- 72- 4
1995- NIL
1996- 20
1997- 94
1998- 69

21.10.1998 (Signature)

Dy. General Manager Telecom, (Admin)

21.10.1998 (Signature)

O/O the G.M. Telecom, T.S.N.L.

21.10.1998 (Signature)

21.1

72
64
11
ANNEXURE - "C"

Engagement Particulars From The Date of Initial Engagement
In respect of casual Mazdoor Md. Rasid Ali, S/O - Sahabuddin Ahmed . File No. - 109
O/o the TDM, Jorhat

Year	Month	No. of Days	Mode of Payment			Amount.	Engaged By Whom	Billing Bearing Authority	Name of A.C.
			ACG-17/ M-Roll	Vr. No.	A/C No.				
1993	June	30	ACG-17	7	13/93-94	Rs. 1350.00	S. K. Das	TDE, Jorhat	M. Tamilnadar
	July	31	- do -	6	17/93-94	Rs. 1395.00	- do -	- do -	- do -
	Aug.	31	- do -	5	21/93-94	Rs. 1395.00	- do -	- do -	S. H. Sonowal
	TOTAL	62							
1994	Feb.	28	ACG-17	10	31/93-94	Rs. 1281.00	P.C. Dey	TDE, Jorhat	- do -
	Mar.	28	- do -	39	47/93-94	Rs. 1260.00	- do -	- do -	- do -
	July	16	- do -	14	16/94-95	Rs. 720.00	- do -	- do -	C. P. Rajput
	TOTAL	72							
1995	May	8	ACG-17	10	7/96-97	Rs. 424.00	P.C. Dey	TDE, Jorhat	P. Sundaraj
	Oct.	12	- do -	11	27/96-97	Rs. 636.00	- do -	- do -	L. Baruah
	TOTAL	20							
1996	April	25	ACG-17	19	4/97-98	Rs. 1325.00	S. K. Das	TDE, Jorhat	P. Sundaraj
	Sept.	9	- do -	3	23/97-98	Rs. 212.00	- do -	- do -	- do -
	Oct.	4	- do -	27	29/97-98	Rs. 212.00	- do -	- do -	- do -
	Nov.	25	- do -	41	31/97-98	Rs. 1325.00	- do -	- do -	- do -
	Dec.	31	- do -	16(7),42	34,35/97-98	Rs. 1648.00	- do -	- do -	- do -
	TOTAL	94							
1998	Jan.	21	ACG-17	18(15),4(10)	37,38/97-98	Rs. 901.00	S. K. Das	TDE, Jorhat	L. Baruah
	Feb.	1	- do -	32	45/97-98	Rs. 200.00	- do -	- do -	- do -
	Mar.	16	- do -	47	47/98-99	Rs. 848.00	- do -	- do -	- do -
	May	28	- do -	22	8/98-99	Rs. 1481.00	- do -	- do -	- do -
	TOTAL	69							

Signature of Committee Members

Assistant Director TALCOM

Baruah
Accounts Officer
O/o the TDM, Jorhat

W
Divisional Engineer, P. & A

73
85
115

BILARAT SANCHAR NIGAM LIMITED
(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785 001

No. X-1/Cm/Part-II/2000-2001/6

Dated at Jorhat on 10th Jan 2001

To

Sri Mohiuddin
Vill. Barjagan P. O. Dhekangarh
Thana Tinsukia
Dist. Tinsukia

As you are aware that as per direction given by Hon'ble CAT Guwahati Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98 the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 15-12-1998. In our office/SSA, the committee comprised of three members namely,

- (1) Sri M. C. Modak Asstt. Director Telecom (Welfare), O/O the CGMT, Guwahati.
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you. the detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since S-6-78 / you have been disengaged as casual labour with effect from 1-1-1998 as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the stay/statusquo that was directed to be maintained.

Enclo:- Annexure-A

Deputy General Manager
O/O the GM, BSNL, Jorhat

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ANNEXURE - A

Details of findings by the verification Committee of Jorhat SSA in case

of Shri/Smti M. Chakraborty in the Unit

Office S.D.E. Cable Jorhat

of lement	Authority of engagement	No. of days engaged year wise / month wise	Proof of engagement documentar y	Name & Designation of members of verification committee	Reasons in brief as found Ineligible	Remarks
	(A)	(B)				
	Upto 01-08- 98 for normal cases (Year/Days)	(Year/Day s) for the cases because of stay/status quo/not to disengage order passed by Hon'ble Tribunal	Say ACG-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The COMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. O. (Cash), O/O : The TDM, Jorhat		

SD.E.Cable
Jorhat

From Date : 1996-11-17 To Date : 1998-12-31

1996-111
1997-267
1998-154

Not completed & worked
240 days in
any preceding
year and
therefore
cannot be
considered

उ.प.महाप्रबंधन बोर्ड, (प्रभालिन)

By. General Manager Telecom, (Admn)

1998, अमृपर्वाय द्वारा द्वारा, बी.एस.एल.

o/o the G. M. Telecom, B.S.N.L.

धोरदास/Jorhat- 785001

Signature :-

Designation :-

Seal Etc. :-

Date :- 11/12/2001

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ANNEXURE "C" (Page No.1)

Engagement particulars From The Date Of Initial Engagement
In respect of Casual Mazdoor Sri. Mahesh Dutta.

Son of : Sri Kanakeswar Dutta

File No. 76

YEAR	MONTH	NO OF DAYS	MODE OF PAYMENT ACG-17/ M/Roll	Vr. No.	A/C No.	AMOUNT	ENGAGED BY WHOM	BILLING / PASSING AUTHORITY	NAME OF A.O WHO HAS PAID
1996	July	31	ACG-17	20	12/96-97	Rs. 1658.00	P.C. Phukan	TDE/JRT	P. Sonda Rajan
	Aug	31	ACG-17	3(a)	15/96-97	Rs. 1658.00	- do -	- do -	- do -
	Sept	30	ACG-17	7(j)	19/96-97	Rs. 1605.00	- do -	- do -	- do -
	Oct	19	ACG-17	17(k)	20/96-97	Rs. 1016.00	- do -	- do -	- do -
Total		111							
1997	Jan	29	ACG-17	20	33/97-98	Rs. 1551.00	P.C. Phukan	TDE/JRT	P. Sonda Rajan
	March	28	ACG-17	22(e),1(b)	37,1/97-98	Rs. 1497.00	- do -	- do -	- do -
	Aug	31	ACG-17	6(b)	11/97-98	Rs. 1658.00	- do -	- do -	D. Baruah
	Sept	30	ACG-17	10	13/97-98	Rs. 1551.00	- do -	- do -	- do -
	Oct	28	ACG-17	1(j)	16/97-98	Rs. 1498.00	- do -	- do -	- do -
	Nov	30	ACG-17	8(k)	19/97-98	Rs. 1605.00	- do -	- do -	- do -
	Dec	31	ACG-17	4(d)	22/97-98	Rs. 1658.00	- do -	- do -	- do -
Total		207							
1998	Jan	30	ACG-17	16(a)	26/98-99	Rs. 1605.00	P.C. Phukan	TDE/JRT	D. Baruah
	Feb	28	ACG-17	22(l)	29/98-99	Rs. 1498.00	- do -	- do -	- do -
	March	31	ACG-17	15(M),4(e)	32,1/96-97	Rs. 1658.00	- do -	- do -	- do -
	April	30	ACG-17	1(d)	3/98-99	Rs. 1605.00	- do -	- do -	- do -
	May	31	ACG-17	4(j)	6/98-99	Rs. 1658.00	- do -	- do -	- do -
	June	4	ACG-17	3(L)	8/98-99	Rs. 214.00	- do -	- do -	- do -
Total		154							

My Model
Assistant Director Telecom
Assam Telecom Telecom Circle

Done
Accounts officer
O/o the TDM/Jorhat

Done
Divisional Engineer(P&A)
O/o the TDM/Jorhat

76
(23)
68
1-4/1
4/8
Rej AD

BHARAT SANCHAY NIGAM LIMITED
(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785 001

To

Sri Biren Bora
Vill 2 No Chailali, O. Dhing
Thana Jorhat
Dist. Jorhat

As you are aware that as per direction given by Hon'ble CAT Guwahati Bench, Guwahati in OA nos 107/98, 112/98, 114/98, 118/98, 120/98, 131/98, 135/98, 136/98, 141/98, 142/98, 145/98, 192/98, 223/98, 269/98 and 293/98 the department constituted verification committees for different SSAs/units under the circle for conducting detailed verification/scrutiny about the no. of days of engagement year-wise in different units/offices and also to collect proof/evidence for such casual labourer including yourself. The committee verified all the documentary as well as other proof from the various units/offices and also personally interviewed such casual labourer including you on 5-6-2000. In our office/SSA, the committee comprised of three members namely,

- (1) Sri M. C. Modak Asslt. Director Telecom (Welfare), O/O the CGMT, Guwahati.
- (2) Sri D. Payeng, D. E. (P&A), O/O the TDM, Jorhat.
- (3) Sri D. Baruah, A. O. (Cash), O/O the TDM, Jorhat.

The aforesaid committee submitted its report to the department detailing all about their finding/proof against each casual labourer including you. the detail of such scrutiny report is enclosed and furnished herewith as in Annexure for your information.

Under the above circumstances as you could not satisfy the eligibility criteria as laid down in the scheme for conferment of TSM/Regularisation. Your case could not be considered favourably. Please take notice that you have not been in engagement under the department since 5-6-2000 / you have been disengaged as casual labour with effect from _____ as the department is bound to consider only the cases of such eligible casual labourers for conferment of TSM against such vacancies/works.

This is done in accordance with the Hon'ble tribunals order and also the stay/statusquo that was directed to be maintained.

Enclo :- Annexure-A.

Deputy General Manager
(On behalf of the GM, BSNL, Jorhat)

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ANNEXURE - A

Details of findings by the verification Committee of Jorhat SSA in case

Shri/Smt. Ritam Bora in the Unit
Office under SDP phones Jorhat.

Authority of engagement	No. of days engaged year wise / month wise	Proof of engagement documentar y	Name & Designation of members of verification committee	Reasons in brief as found ineligible	Remarks
(A)	(B)				
	Upto 01-08-98 for normal cases (Year/Days)	Say ACG-17	1) Name : Sri M. C. Modak, Desig. : Asstt. Director Telecom (Welfare) O/O : The CGMT, Guwahati 2) Name : Sri D. Payeng, Desig. : D. E. (P&A), O/O : The TDM, Jorhat 3) Name : Sri D. Baruah, Desig. : A. O. (Cash), O/O : The TDM, Jorhat		

SDP
Jorhat.

Does not arise

1991-230 days

92- 117 "

93- 172 "

94- 107 "

95- 39 "

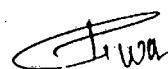
96- 139 "

97- 185 "

98- 99 "

ACG-17

Not completed & worked 260 days in any proceeding year and therefore Could not be Considered.


उप-महाप्रबंधक दूसंचार, (प्रभावन)
Dy. General Manager Telecom, (Admn)
प. नं. ५, दूसंचार, श्री. न. ग. ए. ए. ब.
०/० the G. M. Telecom, B.S.N.L.
जोरहाट/Jorhat- 766001

Signature :-

Designation :-

Seal Etc :-

Date :-

2-1-2005

Particulars From The Date Of Initial Engagement

Casual Mazdoor Sri Biren Borah.

Son of : Sri Bhuban Borah.

N. Jorhat.

MONTH	NO OF DAYS	MODE OF PAYMENT		AMOUNT	ENGAGED BY WHOM	BILLING / PASSING AUTHORITY	NAME OF A. O. WHO HAS PAID		
		ACG - 17/ M/Roll	Vr. No:						
A	Feb.	28	ACG - 17/	7(c)	4/90-91	Rs. 1001.00	T. C. Das	TDE, Jorhat	S. R. Sonowal
	March	28	-do-	24(r)	10/90-91	Rs. 1001.00	-do-	-do-	-do-
	May	31	-do-	2(d)	5/91-92	Rs. 1240.00	-do-	-do-	-do-
	June	30	-do-	11(m)	7/91-92	Rs. 1200.00	-do-	-do-	-do-
	Sept.	22	-do-	25(14),11(5)	15,25/91-92	Rs. 820.00	-do-	-do-	-do-
	Oct.	31	-do-	3(y)	15/91-92	Rs. 1108.25	P. K. Mazumdar	-do-	-do-
	Nov.	30	-do-	1(e)	17/91-92	Rs. 1200.00	T. C. Das	-do-	-do-
	Dec.	30	-do-	36	35/91-92	Rs. 1050.00	P. K. Mazumdar	-do-	-do-
Total		230	days						
1992	April	30	ACG - 17/	14	5/92-93	Rs. 1200.00	T. C. Das		
	Oct.	31	-do-	1(g)	9/92-93	Rs. 1240.00	-do-		
	Sept.	25	-do-	88(19)	15/92-93	Rs. 1050.00	D. K. Das	-do-	-do-
	Dec.	31	-do-	27(a)	14/92-93	Rs. 1240.00	T. C. Das	-do-	-do-
Total		117	days						
1993	Jan	31	ACG - 17/	21(d)	19/92-93	Rs. 1240.00	T. C. Das	TDE, Jorhat	S. R. Sonowal
	Feb.	28	-do-	3(f)	19/92-93	Rs. 1120.00	-do-	-do-	-do-
	March	15	-do-	5(27)	46/92-93	Rs. 675.00	P. Das	-do-	-do-
	April	4	-do-	13	1/93-94	Rs. 180.00	-do-	-do-	-do-
	Aug.	6	-do-	22(20)	18/93-94	Rs. 270.00	-do-	-do-	-do-
	Oct.	27	-do-	5(c0	11/93-94	Rs. 1215.00	T. C. Das	-do-	-do-
	Nov	30	-do-	4(s)	13/93-94	Rs. 1350.00	-do-	-do-	-do-
	Dec.	31	-do-	1(r)	16/93-94	Rs. 1395.00	-do-	-do-	-do-
Total		172	days						

Signature of the Committee Members

Assistant Director Telecom
Assam Telecom Circle
Ulubari, Guwahati - 781007Accounts Officer
O/o the TDM, JorhatDivisional Engineer (P&A)
O/o the TDM, Jorhat